Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Meeting No. 02/82/2018 of 2018-19 dated 16.05.2018 (actually held on 06.06.2018, 13.06.2018 and 14.06.2018) considered the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri J.V. Patil, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Panigrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals
The committee went through the minutes of earlier meeting No. 1/82 dated 01.05.2018 (actually held on 17.05.2018 and 29.05.2018) and approved the same.

MEETING NUMBER 2/82-ALC4/2018 **MEETING DATE** : 16.05.2018
(actually held on 06.06.2018, 13.06.2018 and 14.06.2018)

1	**Case No.:29/20/82-ALC4/2016**	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01206/AM17/	RLA File :03/94/040/01125/AM12/	Lic.No/Date:0310688107 27.03.2012	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
1-Bromo-4-cyclohexylamino-Anthraquinone(BC ACID) Raw Material	1 kg	1	Chloro Anthraquinone	1.026 kg
		2	Cyclohexylamine	0.50 kg
		3	Bromine	0.636 kg

RA concerned may take further necessary action as per above decision of NC

2	**Case No.:131/16/82-ALC4/2016**	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00948/AM17/	RLA File :52/24/040/00043/AM13/	Lic.No/Date:5210039465 14.02.2013	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
2-(2-AMINO ETHOXY)-2-CHLORO DIETHYL SULFONE / ETHERAMINE	1 kg	1	2-AMINO ETHOXY ETHANOL	0.800 kg
		2	2-MERCAPTOETHANOL	0.560 kg
		3	CAUSTIC SODA	0.520 kg

			(100%)	

RA concerned may take further necessary action as per above decision of NC

3	**Case No.:173/5/82-ALC4/2015**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Withdrawan**
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	

Decision : The committee noted that the case has already been approved by NC in its meeting No. 10/82 dated 15.10.2015 . It was decided to withdraw the case from online agenda.

4	**Case No.:116/10/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00954/AM18/	RLA File :52/24/040/00017/AM14/	Lic.No/Date:5210040150 05.09.2013	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
AMINOACETALDEHYDE DIMETHYL ACETAL 98% MIN.	1kg		CHLOROACETALDEHYDE DIMETHYL ACETAL 98% MIN	2.00 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

5	**Case No.:57/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 31/82 meeting dated 02.11.2010, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Pyridine 2 Aldehyde	1 kg	1	Alpha Picoline	1.80 kg
		2	Acetic Acid	1.75 kg
		3	Hydrogen Peroxide	2.50 kg
		4	Caustic Iye	
		5	Selenium dioxide	0.05 kg
		6	EDC	1.60 kg

RA concerned may take further necessary action as per above decision of NC

6	**Case No.:7/8/82-ALC4/2016**	Party Name:MACSON PRODUCTS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:5210041026	

:01/82/050/00345/AM17/	:52/21/040/00011/AM15/	12.05.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Schaeffers Acid	1 kg	1	Beta naphthol	0.74 kg

RA concerned may take further necessary action as per above decision of NC

7	**Case No.:396/5/82-ALC4/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:8/6/82-ALC4/2014**	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:25.07.2018

Decision : Deferred for comments of TE

9	**Case No.:31/9/82-ALC4/2014**	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:25.07.2018

Decision : Deferred for comments of TE

10	**Case No.:255/13/82-ALC4/2014**	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:224/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Butyl Triphenyl Phosphonium Chloride	1 Kg.	1.	Tri Phenyl Phosphine	0.75 kg
		2.	N-Butyl Chloride	0.40 kg
			Methylene Di Chloride	2.00 kg

RA concerned may take further necessary action as per above decision of NC

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Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Ethyl Triphenyl Phosphonium Iodide	1 Kg.	1.	Tri Phenyl Phosphine	0.80 kg
		2.	Ethyl Iodide	0.35 kg
			Methylene Dichloride	1.52 kg

RA concerned may take further necessary action as per above decision of NC

13

Case No.:263/13/82-ALC4/2014	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:25.07.2018

Decision : Deferred for comments of TE

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Case No.:76/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00873/AM15/	RLA File :05/23/040/00220/AM15/	Lic.No/Date:0510390922 02.09.2014	

Decision : Committee considered case as per agenda and as per earlier decfision taken by NC in its 3/82 meeting dated 20.058.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 400	1 kg	1.	PHTHALIC ANHYDRIDE	0.560 kg
		2.	ISO / NORMAL BUTANOL	0.550 kg

RA may take appropriate action as per the decision of Norms Committee.

15	**Case No.:400/5/82-ALC4/2015**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
ETHYL 2 - METHOXY 5 - SULFAMOYL BENZOATE (EMSB)	1 kg	1	METHYL SALICYLATE	0.900 kg
			DIMETHYL FORMAMIDE	Not allowed as item is not shown in process

RA concerned may take further necessary action as per above decision of NC

16	**Case No.:134/13/82-ALC4/2014**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
2-(3-AMINO PHENYL SULFONAMIDE)-NAPHTHALENE-6,8-DISULFONIC ACID	1 kg	1	BETA NAPHTHOL	0.875 kg

RA concerned may take further necessary action as per above decision of NC

17	**Case No.:29/13/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Cetyl Pyridinium Chloride	1 kg	1	Cetyl Alcohol	0.85 kg
		2	Thionyl Chloride	0.62 kg
		3	Methanol	0.78 kg
		4	Ethyl Alcohol (Denatured)	1.27 kg
		5	Alumino Silicate Catalyst	0.010 kg
		6	Caustic Soda	0.45 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

18	**Case No.:110/13/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
CATALYST TQ2H (TETRA ETHYL AMMONIUM HYDROXIDE 35% IN WATER)	1 kg	1	TRIETHYL AMINE CAS NO: 121-44-8 ASSAY NLT 99%	0.250 kg
		2	ACETONITRILE CAS NO. : 75-05-8 ASSAY NLT 99%	0.180 kg

RA concerned may take further necessary action as per above decision of NC

19	**Case No.:86/10/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 10.12.2014 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
2-ETHYL HEXANOYL CHLORIDE	1 kg	1	2-ETHYL HEXANOIC ACID	0.952 kg

RA concerned may take further necessary action as per above decision of NC

20	**Case No.:266/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

21	**Case No.:268/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

	Case No.:107/13/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	Approved
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	

22 **Decision :** Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 10.12.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
2-ETHYL HEXANOYL CHLORIDE	1 kg	1	2-ETHYL HEXANOIC ACID	0.952 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:100/4/82-ALC4/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00139/AM16/	RLA File :17/24/040/00125/AM15/	Lic.No/Date:1710005978 12.11.2014	

23 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Cetyl Pyridinium Chloride	1 kg	1	Cetyl Alcohol	0.85 kg
		2	Thionyl Chloride	0.62 kg
		3	Methanol	0.78 kg
		4	Ethyl Alcohol (Denatured)	1.27 kg
		5	Alumino Silicate Catalyst	0.010 kg
		6	Caustic Soda	0.45 kg

RA concerned may take further necessary action as per above decision of NC

25	**Case No.:102/20/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01279/AM17/	RLA File :05/23/040/00368/AM15/	Lic.No/Date:0510392210 28.11.2014	

Decision : Committee considered case as per agenda and as per earlier decfision taken by NC in its 3/82 meeting dated 20.058.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 400 (M)	1 kg	1.	PHTHALIC ANHYDRIDE	0.560 kg
		2.	SABUTOL (MIX ALCOHOL)	0.595 kg

RA may take appropriate action as per the decision of Norms Committee.

26	**Case No.:101/4/82-ALC4/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00140/AM16/	RLA File :17/24/040/00144/AM15/	Lic.No/Date:1710005998 10.12.2014	

Decision : Committee considered case as per agenda and as per earlier decfision taken by NC in its 3/82 meeting dated 20.058.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GRAND-PE-17-R (POLYALKYLENE ETHER) (Appearance: Liquid)	1 kg	1.	ETHYLENE OXIDE (Colourless Clear Liquid)	0.243 kg
		2.	PROPYLENE OXIDE (Colourless Liquid)	0.721 kg

RA may take appropriate action as per the decision of Norms Committee.

27	**Case No.:97/18/82-ALC4/2014**	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01463/AM15/	RLA File :30/24/040/00041/AM15/	Lic.No/Date:3010103261 11.12.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis without any basis under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

28	**Case No.:2/18/82-ALC4/2014**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01368/AM15/	RLA File :29/24/040/00009/AM15/	Lic.No/Date:2910025185 17.12.2014	Defer Date:25.07.2018

Decision : Deferred for comments of TE

29	**Case No.:88/18/82-**	Party	Meet No/Date:2/82-	**Status:**

ALC4/2014	Name:METROPOLITAN EXIMCHEM LTD.	ALC4/2018 16.05.2018	**Approved**
HQ File :01/82/050/01454/AM15/	RLA File :03/95/040/00776/AM15/	Lic.No/Date:0310792133 18.12.2014	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
2,3 DIMETHYL-2,3 DIPHENYL BUTANE	1 kg	1	ALPHA METHYL STYRENE 99%	1.43 kg
		2	METHANOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:221/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 38%	1 kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE FLAKES	0.538
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723
		7	TAMOL 851	Not recommended as chemicalname is not given

RA concerned may take further necessary action as per above decision of NC

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Case No.:105/18/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01471/AM15/	RLA File :05/23/040/00436/AM15/	Lic.No/Date:0510392586 26.12.2014	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
KANATOL - 1010 (DI-	1 kg	1	PROPYL HEPTANOL	0.746 kg

PROPYL HEPTYL PHTHALATE)		2	PHTHALIC ANHYDRIDE	0.350kg

RA concerned may take further necessary action as per above decision of NC

Case No.:218/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	

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Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Item of Export	Qty	Sl. No.	Item of Import	Qty
REVERSACOL OXFORD BLUE	1 kg.	1	2,3,3-TRIMETHYL INDOLENINE	1.33 kg
		2	ISO BUTYL BROMIDE	2.28 kg
		3	1-NITROSO 2-NAPHTHOL	1.73 kg
		4	METHANOL	13.37 kg
		5	TOLUENE	2.59 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:219/5/82-ALC4/2015	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	

33

Decision : Committee considered case as per earler decision taken by NC in its 15/82 meeting dated 30.12.2015 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
METHOXY ACRYLATE 5 (METHYL (E)-2-[2-(6-CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3-METHOXYACRYLATE)	1 kg	1	2-HYDROXYPHENYL-ACETIC ACID	1.07 kg
		2	TRIMETHYL ORTHOFORMATE	0.950 kg
		3	4,6-DIHYDROXY PYRIMIDINE	0.900 kg

RA concerned may take further necessary action as per above decision of NC

34

Case No.:38/4/83-ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

35	**Case No.:9/18/82-ALC4/2014**	Party Name:SAIBABA	Meet No/Date:2/82-	**Status:Deffered**

	SURFACTANTS (P) LTD.,	ALC4/2018 16.05.2018	**and Re-indexed**
HQ File :01/82/050/01375/AM15/	RLA File :08/24/040/00371/AM15/	Lic.No/Date:0810134344 19.01.2015	Defer Date:25.07.2018

Decision : deferred

Case No.:204/5/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	

36

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
PHENYL BENZIMIDAZOLE SULPHONIC ACID - PBSA (VIVSONIC/SUNTECH-817)	20000.000 kg	1	O-PHENYLENE DIAMINE	13240.000 kg
		2	CAUSTIC SODA (NAOH)	16800.000 kg
		3	BENZALDEHYDE	14560.000 kg
		4	ACETIC ACID	30000.000 kg
		5	METHANOL	5320.000 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:20/4/82-ALC4/2015	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00059/AM16/	RLA File :03/94/040/00759/AM15/	Lic.No/Date:0310793542 03.02.2015	Defer Date:25.07.2018

37

Decision : Deferred for comments of TE

Case No.:309/5/82-ALC4/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	

38

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as applied by the firm.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

Case No.:303/5/82-ALC4/2015	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date:25.07.2018

39

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
SULFO VINYL SULFONE ESTER (D-BASE)	1 kg	1	ACETANILIDE	0.6912 kg
		2	ETHYLENE OXIDE	0.2502 kg

RA concerned may take further necessary action as per above decision of NC

40	**Case No.:300/5/82-ALC4/2015**	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
DIETHYLENE GLYCOL MONO METHYL ETHER	1 kg	1	METHANOL	0.280
		2	ETHYLENE OXIDE(EO)	0.748

RA concerned may take further necessary action as per above decision of NC

41	**Case No.:85/4/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00124/AM16/	RLA File :09/24/040/00684/AM15/	Lic.No/Date:0910061681 11.03.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
PHENYL BENZIMIDAZOLE SULPHONIC ACID - PBSA (VIVSONIC/SUNTECH-817)	20000.000 kg	1	O-PHENYLENE DIAMINE	13240.000 kg
		2	CAUSTIC SODA (NAOH)	16800.000 kg
		3	BENZALDEHYDE	14560.000 kg
		4	ACETIC ACID	30000.000 kg
		5	METHANOL	5320.000 kg

RA concerned may take further necessary action as per above decision of NC

42	**Case No.:29/5/82-ALC4/2015**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
SULFO VINYL SULFONE ESTER (D-BASE)	1 kg	1	ACETANILIDE	0.6912
		2	ETHYLENE OXIDE	0.2502

RA concerned may take further necessary action as per above decision of NC

	Case No.:64/4/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00103/AM16/	RLA File :09/24/040/00595/AM15/	Lic.No/Date:0910061851 31.03.2015	

43

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 38%	1 kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE FLAKES	0.538
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723

RA concerned may take further necessary action as per above decision of NC

	Case No.:52/4/82-ALC4/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00091/AM16/	RLA File :05/24/040/00562/AM15/	Lic.No/Date:0510393822 01.04.2015	

44

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its7/82 meeting dated18.05.2010 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Di-Iso Butyl Phthalate	1 kg	1	Phthalic Anhydride	0.560 kg
		2	Iso Butanol	0.560 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:88/4/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
45	HQ File :01/82/050/00127/AM16/	RLA File :03/94/040/01218/AM15/	Lic.No/Date:0310795135 07.04.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under

para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

46	**Case No.:76/4/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00115/AM16/	RLA File :09/24/040/00717/AM15/	Lic.No/Date:0910061893 17.04.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TINOSORB S / VIVITRIAZ S	1 kg	1.	TOLUENE	2.80
		2.	ACTIVATED CARBON	0.100
		3.	ETHYLENE DI CHLORIDE	1.95
		4	RESORCINOL	1.20
		5	2-ETHYL HEXYL BROMIDE	1.54

RA concerned may take further necessary action as per above decision of NC

47	**Case No.:77/4/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00116/AM16/	RLA File :09/24/040/00738/AM15/	Lic.No/Date:0910061892 17.04.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

48	**Case No.:83/4/82-ALC4/2015**	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00122/AM16/	RLA File :08/24/040/00005/AM16/	Lic.No/Date:0810135094 24.04.2015	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 3/82 meeting dated 20.04.2010 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
4,4 Diamino Sulphanilide	1kg	1	Acetanilide	0.66
		2	Para Nitro Aniline	0.728
		3	Caustic Soda Flakes	0.545
		4	Soda Ash	0.350

RA concerned may take further necessary action as per above decision of NC

49	**Case No.:15/7/82-ALC4/2015**	Party Name:MAHAVIR	Meet No/Date:2/82-	**Status:**

	SYNTHESIS PRIVATE LIMITED	ALC4/2018 16.05.2018	**Approved**
HQ File :01/82/050/00620/AM16/	RLA File :52/24/040/00007/AM16/	Lic.No/Date:5210041517 11.05.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
4-(2-CHLOROETHYL SULFONYL) BUTYRIC ACID	1 kg	1	GAMMA BUTYROLACTONE	0.620 kg
		2	2-MERCAPTO ETHANOL	0.640 kg

RA concerned may take further necessary action as per above decision of NC

50	**Case No.:102/7/82-ALC4/2015**	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00707/AM16/	RLA File :30/24/040/00006/AM16/	Lic.No/Date:3010103498 21.05.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts as bothe import and export items are same and it was decided to allowed the norms on net to net basis..

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

51	**Case No.:86/8/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00882/AM16/	RLA File :09/24/040/00131/AM16/	Lic.No/Date:0910062091 29.05.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
RED BN OR JAROCOL RED BN OR 4-HYDROXY PROPYL AMINO 3-NITRO PHENOL	1 kg	1	4 Amino 3 Nitro Phenol (4A3NP)	1.80 kg
		2	Chloro Propyl Chloro Formate (CPCF)	2.19 kg

RA concerned may take further necessary action as per above decision of NC

52	**Case No.:187/7/82-ALC4/2015**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00792/AM16/	RLA File :08/24/040/00057/AM16/	Lic.No/Date:0810135435 05.06.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

53

Case No.:97/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01233/AM16/	RLA File :09/24/040/00186/AM16/	Lic.No/Date:0910062271 01.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PIROCTONE OLAMINE OR VIPIROX	1 kg	1	3,3-DI METHYL ACRYLIC ACID	0.919
		2	ISONONANOYL CHLORIDE OR 3, 5,5-TRIMETHYL HAXANYL CHLORIDE	1.30
		3	HYDROXYLAMINE HYDRO CHLORIDE	0.73
		4	METHANOL	1.00
		5	DI CHLORO METHANE (MDC)	0.50
		6	ETHYLENE DI CHLORIDE (EDC)	1.00
		7	TOLUENE	0.25
		8	HYDRO QUINONE	Not shown in process

RA may take appropriate action as per the decision of Norms Committee

54

Case No.:108/14/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01244/AM16/	RLA File :09/24/040/00183/AM16/	Lic.No/Date:0910062267 01.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TINOSORB S / VIVITRIAZ S	1 kg	1.	TOLUENE	2.80
		2.	ACTIVATED CARBON	0.100
		3.	ETHYLENE DI CHLORIDE	1.95
		4	RESORCINOL	1.20
		5	2-ETHYL HEXYL BROMIDE	1.54

RA concerned may take further necessary action as per above decision of NC

Case No.:24/13/82-ALC4/2015	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00987/AM16/	RLA File :03/94/040/00226/AM16/	Lic.No/Date:0310797092 07.07.2015	

55 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
4-Chloro Phenyl Hydrazine HCL	1 kg	1	Para Chloro Aniline	1.01
		2	Sodium Nitrite	0.40
		3	Sodium Bisulphite	1.10
		4	Caustic Soda	0.78
		5	Activated Carbon	0.025
		6	Dimethyl Sulphoxide	0.95

RA may take appropriate action as per the decision of Norms Committee

Case No.:108/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01069/AM17/	RLA File :07/24/040/00112/AM16/	Lic.No/Date:0710108483 08.07.2015	

56 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
MAGNESIUM L-ASPARTATE	1 kg	1.	L-ASPARTIC ACID	1.02 kg
CALCIUM L-ASPARTATE	1 kg	2.	L-ASPARTIC ACID	0.972 kg
ZINC L-ASPARTATE	1 kg	3.	L-ASPARTIC ACID	0.896 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:61/20/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01238/AM17/	RLA File :07/24/040/00115/AM16/	Lic.No/Date:0710108490 08.07.2015	

57 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in

					kg
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686
			2.	CALCIUM CARBONATE	0.310
			3	LACTIC ACID - ANY GRADE	0.560
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19
4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390
			2	GLUCONO DELTA LACTONE	0.766
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.95
			2	CALCIUM CARBONATE	0.49

A may take appropriate action as per the decision of Norms Committee.

58	**Case No.:1/10/82-ALC4/2015**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00957/AM16/	RLA File :09/24/040/00211/AM16/	Lic.No/Date:0910062393 28.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg/kg
OCTYL SALICYLATE	kg	1	METHYLE SALICYLATE	0.58
		2	2-ETHYL HEXANOL	0.52

RA concerned may take further necessary action as per above decision of NC

59	**Case No.:131/14/82-ALC4/2015**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01267/AM16/	RLA File :09/24/040/00212/AM16/	Lic.No/Date:0910062413 30.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg

Homosalte	kg	1	Iso phorone	0.57
		2	Methyle Salicylate	0.61

RA concerned may take further necessary action as per above decision of NC

60	**Case No.:116/13/82-ALC4/2015**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01079/AM16/	RLA File :03/94/040/00215/AM16/	Lic.No/Date:0310797864 31.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
PURE CINEOLE	1 kg		EUCALYPTOL OIL	1.05 kg

RA concerned may take further necessary action as per above decision of NC

61	**Case No.:60/14/82-ALC4/2015**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01196/AM16/	RLA File :09/24/040/00256/AM16/	Lic.No/Date:0910062418 31.07.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
TMBPA POWDER	1 kg	1	2,6 XYLENOL	1.25
		2	3 MERCAPTOPROPIONIC ACID / 3-MPA	0.100
		3	TOLUENE	0.462

RA concerned may take further necessary action as per above decision of NC

62	**Case No.:169/14/82-ALC4/2015**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01305/AM16/	RLA File :31/83/040/00018/AM16/	Lic.No/Date:3110065573 03.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL F	1 kg	1	2,6 xylenol	0.986 kg

RA concerned may take further necessary action as per above decision of NC

63	**Case No.:17/8/82-ALC4/2015**	Party Name:VIVIMED LABS	Meet No/Date:2/82-	**Status:**

		LIMITED	ALC4/2018 16.05.2018	**Approved**
	HQ File :01/82/050/00813/AM16/	RLA File :09/24/040/00251/AM16/	Lic.No/Date:0910062426 03.08.2015	

Decision : In the light of earlier decision taken by NC in its 19/82 meeting dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DANTUFF-Z SUSPENSION OR ZINC PYRITHIONE SUSPENSION OR ZEE SUSPENSION OR ZPTO	1 kg	1.	2 CHLORO PYRIDINE	0.502 kg
		2.	TUNGSTIC ACID	0.029 kg
		3.	HYDROGEN PEROXIDE (H2O2)	0.150 kg
		4.	HEXANE	0.900 kg
		5.	ZINC SULPHATE	0.358 kg
		6.	CAUSTIC SODA FLAKES (NAOH)	0.02 kg

RA may take appropriate action as per the decision of Norms Committee.

64	**Case No.:168/14/82-ALC4/2015**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01304/AM16/	RLA File :31/83/040/00024/AM16/	Lic.No/Date:3110065579 04.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL-A	1 kg		2,6 xylenol	1.25 kg

RA concerned may take further necessary action as per above decision of NC

65	**Case No.:112/13/82-ALC4/2015**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01075/AM16/	RLA File :03/94/040/00345/AM16/	Lic.No/Date:0310797937 04.08.2015	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

66	**Case No.:12/18/82-ALC4/2015**	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01477/AM16/	RLA File :03/95/040/00345/AM16/	Lic.No/Date:0310797967 05.08.2015	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

67	**Case No.:18/14/82-ALC4/2015**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/01154/AM16/	RLA File :03/95/040/00317/AM16/	Lic.No/Date:0310798039 10.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
CHROMOPHOR CHU MOIST	1 kg	1	J. ACID	0.489 kg
		2	ORTHO ANISIDINE	0.293kg
		3	3,4 DIMETHOXY ANILINE	0.339 kg

RA concerned may take further necessary action as per above decision of NC

68	**Case No.:111/13/82-ALC4/2015**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01074/AM16/	RLA File :03/94/040/00305/AM16/	Lic.No/Date:0310798134 13.08.2015	Defer Date:25.07.2018

Decision : to be taken from TE

69	**Case No.:11/18/82-ALC4/2015**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01476/AM16/	RLA File :03/95/040/00327/AM16/	Lic.No/Date:0310798117 13.08.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	STERO MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	150000.000	1.	MONOMETHYL ETHANOL AMINE	498000
			2.	ETHYLENE OXIDE	29,250
			3	PIPERAZINE 68%	As applied
2	STER PEG 1000 (Poly ethylene Glycol)	75000.000	4	DI ETHYLENE GLYCOL	As applied
			5	ETHYLENE OXIDE	As applied
3	STER PEG 6000 (Polyethylene Glycol 6000)	50000.000	6	DI ETHYLENE GLYCOL	As applied
			7	ETHYLENE OXIDE	As applied
4	STERO NC 100 (Nonyl Phenol Polyglycol Ether)	75000.000	8	NONYL PHENOL	As applied
			9	ETHYLENE OXIDE	As applied

A may take appropriate action as per the decision of Norms Committee.

70	**Case No.:79/13/82-**	Party Name:AMI ORGANICS	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2015	PVT LTD.	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/01042/AM16/	RLA File :52/24/040/00034/AM16/	Lic.No/Date:5210041610 14.08.2015	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

	Case No.:68/14/82-ALC4/2015	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01204/AM16/	RLA File :09/24/040/00368/AM15/	Lic.No/Date:0910062518 19.08.2015	
71	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP . **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee.			

	Case No.:161/13/82-ALC4/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
72	HQ File :01/82/050/01124/AM16/	RLA File :03/95/040/00274/AM16/	Lic.No/Date:0310798374 21.08.2015	
	Decision : Deferred for comments of TE			

	Case No.:24/14/82-ALC4/2015	Party Name:SHUBHAM SPECIALTY PRODUCTS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01160/AM16/	RLA File :03/95/040/00348/AM16/	Lic.No/Date:0310798516 27.08.2015	

73 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
OXYQUINALDINE CARBOXYLIC ACID (3-HYDROXY, 2-METHYL-QUINOLINE, 4-CARBOXYLIC ACID)	1 kg	1	ISATIN	0.50 kg
		2	HYDROXY ACETONE (VET REDUCT F 200)	0.50 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:59/11/82-ALC4/2016	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
74	HQ File :01/82/050/00593/AM17/	RLA File :52/24/040/00040/AM16/	Lic.No/Date:5210041626 04.09.2015	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

75	**Case No.:5/18/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01470/AM16/	RLA File :52/24/040/00039/AM16/	Lic.No/Date:5210041625 04.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed.
RA concerned may take further necessary action as per above decision of NC

76	**Case No.:46/14/82-ALC4/2015**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01182/AM16/	RLA File :56/24/040/00005/AM16/	Lic.No/Date:5610004674 09.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
BIS(4-FLUROPHENYL) KETONE	5000.000	1	FLUOROBENZOYL (4-) CHLORIDE	As applied
		2	FLUOROBENZENE	As applied
		3	METHYLE ALCOHOL	3000 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

77	**Case No.:69/16/82-ALC4/2015**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01389/AM16/	RLA File :03/95/040/00350/AM15/	Lic.No/Date:0310799113 30.09.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

78	**Case No.:62/16/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01382/AM16/	RLA File :03/95/040/00491/AM16/	Lic.No/Date:0310799292 08.10.2015	Defer Date:25.07.2018

Decision : to be taken from TE

79	**Case No.:73/16/82-ALC4/2015**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/01393/AM16/	RLA File :03/95/040/00087/AM16/	Lic.No/Date:0310799578 21.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

80	**Case No.:140/13/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01103/AM16/	RLA File :03/95/040/00503/AM16/	Lic.No/Date:0310799583 21.10.2015	Defer Date:25.07.2018

Decision : to be taken from TE

81	**Case No.:29/16/82-ALC4/2015**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01349/AM16/	RLA File :09/24/040/00379/AM16/	Lic.No/Date:0910062768 23.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
OCTYL SALICYLATE	kg	1	METHYLE SALICYLATE	0.51
		2	2-ETHYL HEXANOL	0.52

RA concerned may take further necessary action as per above decision of NC

82	**Case No.:141/13/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01104/AM16/	RLA File :03/95/040/00504/AM16/	Lic.No/Date:0310799629 23.10.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

83	**Case No.:129/16/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01449/AM16/	RLA File :03/95/040/00505/AM16/	Lic.No/Date:0310799628 23.10.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

84	**Case No.:161/14/82-ALC4/2015**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310799680	

:01/82/050/01297/AM16/	:03/94/040/01226/AM15/	26.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed MT
DIISOPROPYL ETHER	1 MT	1	CARBOSOL TH (C-TH) (CRUDE ISOPROPYL ETHER)	1.11 MT

RA concerned may take further necessary action as per above decision of NC

	Case No.:74/16/82-ALC4/2015	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01394/AM16/	RLA File :03/95/040/00518/AM16/	Lic.No/Date:0310799705 28.10.2015	Defer Date:25.07.2018
85	**Decision : Committee considered the case as per agenda and it was decided to call from the firm following information :** **i. production consumption data duly certified by Central Excise & Service Tax Association** **ii. Certified of analysis of import item.**			

	Case No.:75/16/82-ALC4/2015	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01395/AM16/	RLA File :03/95/040/00525/AM16/	Lic.No/Date:0310799704 28.10.2015	
86	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
4-Hydroxy benzyl Alcohol	1 kg	1	4-Hydroxy Benzaldehyde	1.35
		2	Sodium Borohydride	0.207

RA concerned may take further necessary action as per above decision of NC

	Case No.:65/19/82-ALC4/2015	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01546/AM16/	RLA File :03/94/040/00059/AM16/	Lic.No/Date:0310799906 30.10.2015	
87	**Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA concerned may take further necessary action as per above decision of NC			

88	**Case No.:48/16/82-**	Party Name:O C	Meet No/Date:2/82-	**Status:**

	ALC4/2015	SPECIALITIES PVT.LTD.	ALC4/2018 16.05.2018	**Approved**
	HQ File :01/82/050/01368/AM16/	RLA File :03/95/040/00549/AM16/	Lic.No/Date:0310799873 30.10.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
2-CHLORO-ETHYL PROPIONATE	1 kg	1	PROPIONIC ACID	0.9 kg

RA concerned may take further necessary action as per above decision of NC

89	**Case No.:159/13/82-ALC4/2015**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01122/AM16/	RLA File :34/24/040/00205/AM16/	Lic.No/Date:3410041650 04.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
CHLOROMETHYL ISOPROPYL CARBONATE	1 kg	1	METHYL CHLOROFORMATE	0.943 kg

RA concerned may take further necessary action as per above decision of NC

90	**Case No.:18/21/82-ALC4/2015**	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01723/AM16/	RLA File :09/24/040/00487/AM16/	Lic.No/Date:0910062841 06.11.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

91	**Case No.:89/16/82-ALC4/2015**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01409/AM16/	RLA File :34/24/040/00203/AM16/	Lic.No/Date:3410041666 09.11.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

92	**Case No.:114/16/82-ALC4/2015**	Party Name:SHIVA BIOCHEM INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01434/AM16/	RLA File :50/24/040/00017/AM16/	Lic.No/Date:5010002240 16.11.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

93	**Case No.:58/19/82-ALC4/2015**	Party Name:JINDAL DRUGS	Meet No/Date:2/82-	**Status:**

	PRIVATE LIMITED	ALC4/2018 16.05.2018	**Approved**
HQ File :01/82/050/01539/AM16/	RLA File :03/94/040/00572/AM16/	Lic.No/Date:0310800324 19.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
ANETHOLE (PURE)	1 kg	1	BENZENE,1-METHOXY-4-(1-PROPENYL)-(E)	1.02

RA concerned may take further necessary action as per above decision of NC

Case No.:104/16/82-ALC4/2015	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01424/AM16/	RLA File :05/23/040/00339/AM16/	Lic.No/Date:0510396384 20.11.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.76 kg
		3	Ammonia	0.82 kg
		4	Alumino Silicate Catalyst	0.007 kg
		5	Propionaldehyde	0.057 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:20/19/82-ALC4/2015	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01500/AM16/	RLA File :05/24/040/00369/AM16/	Lic.No/Date:0510396413 24.11.2015	Defer Date:25.07.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
BHT BUTYLATED HYDROXY TOLUENE 60000 KGS & META CRESOL 25800 KGS	1 kg	1	CREYSLIC ACID	0.80 kg
		2	ISOBUTYLENE	0.49 kg

RA concerned may take further necessary action as per above decision of NC

96	**Case No.:59/19/82-ALC4/2015**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01540/AM16/	RLA File :03/94/040/00251/AM16/	Lic.No/Date:0310800536 01.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Ethyl (-ethoxy) benzoate (PEEB)	1 kg	1	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg
		2	Toluene	0.398 kg
		3	Diethyl Sulphate (DES)	0.882 kg
		4	Caustic Soda Flakes	0.412 kg
		5	Ethyl Alcohol (Denatured)	0.279 kg

RA concerned may take further necessary action as per above decision of NC

97	**Case No.:61/19/82-ALC4/2015**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01542/AM16/	RLA File :03/94/040/00440/AM16/	Lic.No/Date:0310800529 01.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Phenyl Ethyl Phenyl Acetate	1 kg	1	Phenyl Ethyl Alcohol	0.564
		2	Phenyl Acetic Acid	0.622
		3	Methyl Cyclohexane	0.07
		4	Para Toluene Sulshonic Acid (PTSA)	0.0003

RA concerned may take further necessary action as per above decision of NC

98	**Case No.:1/8/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00339/AM17/	RLA File :29/24/040/00007/AM16/	Lic.No/Date:2910025232 04.12.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

99	**Case No.:127/16/82-ALC4/2015**	Party Name:BLUELINE FOODS (INDIA) PVT.LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01447/AM16/	RLA File :07/24/040/00267/AM16/	Lic.No/Date:0710109146 08.12.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

100	**Case No.:36/20/82-ALC4/2015**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01619/AM16/	RLA File :03/94/040/00651/AM16/	Lic.No/Date:0310800833 09.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
NA-CMTS (3-FLURANCARBOXYLIC ACID, 2,5-DIHYDRO-4-HYDROXY-2-OXO-,METHYL ESTER, SODIUM SALT (1:1)	1 kg	1	METHANOL	0.0738
		2	POTASSIUM HYDROXIDE (KOH)	0.4136
		3	DIMETHYL MALONATE	0.8265
		4	METHYL CHLOROACETATE (MCA)	0.7103
		5	XYLENE / MIX -XYLENE	0.1538
		6	SODIUM METHYLATE/SODIUM METHOXIDE	1.1419

RA concerned may take further necessary action as per above decision of NC

101	**Case No.:45/20/82-ALC4/2015**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01628/AM16/	RLA File :03/94/040/00736/AM16/	Lic.No/Date:0310800992 14.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as applied by firm details as under:

Export Product	Qty.	Import items	Quantity allowed kg
CETANE BOOSTER ADDITIVE	300000.000 kg	2-ETHYL HEXYL ALCOHOL / 2-ETHYL HEXANOL	225000.000 kg

RA concerned may take further necessary action as per above decision of NC

102	**Case No.:18/19/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01498/AM16/	RLA File :52/24/040/00064/AM16/	Lic.No/Date:5210041711 15.12.2015	Defer Date:25.07.2018

Decision : Deferred for comments of TE

103	**Case No.:39/19/82-ALC4/2015**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01520/AM16/	RLA File :05/23/040/00360/AM16/	Lic.No/Date:0510396634 16.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2 CHLOROPYRIDNE	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.325 kg
		3	Methanol	1.41 kg
		4	Caustic Soda	1.40 kg

RA may take appropriate action as per the decision of Norms Committee.

104

Case No.:54/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01759/AM16/	RLA File :09/24/040/00525/AM16/	Lic.No/Date:0910063015 21.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 38%	kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE FLAKES	0.538
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723
		7	TAMOL 851	Not recommended as chemical name is not given

RA concerned may take further necessary action as per above decision of NC

105

Case No.:61/21/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01766/AM16/	RLA File :09/24/040/00547/AM16/	Lic.No/Date:0910063018 21.12.2015	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
HYDROXY HYDRO QUINONE OR 1,2,4-THB	1 kg	1	PARA BENZO QUINONE	1.37
		2	VANISPERSE / KRAFTSPERSE 1251	0.01
		3	ETHYL ACETATE	2.00
		4	HEXANE	4.88
		5	TOLUENE	3.54

RA may take appropriate action as per the decision of Norms Committee.

106	**Case No.:101/20/82-ALC4/2015**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01684/AM16/	RLA File :34/24/040/00226/AM16/	Lic.No/Date:3410041775 31.12.2015	

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2015-Ch. II dated 12.02.2016, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2 - thiobisacetate	2.160 kg
		2	Dimethyl oxalate	1.510 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.92 kg
		4	Dimethylformamide	0.360 kg
		5	1,2- Dichloroethane	1.94 kg
		6	Sulfolane	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

107	**Case No.:47/21/82-ALC4/2015**	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01752/AM16/	RLA File :09/24/040/00570/AM16/	Lic.No/Date:0910063087 01.01.2016	

Decision : Committee considered case as per earler decision taken by NC in its 15/82 meeting dated 30.12.2015 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
METHOXY ACRYLATE 5 (METHYL (E)-2-[2-(6-CHLOROPYRIMIDIN-4-YLOXY)-PHENYL]-3-METHOXYACRYLATE)	1 kg	1	2-HYDROXYPHENYL-ACETIC ACID	1.07 kg
		2	TRIMETHYL ORTHOFORMATE	0.950 kg
		3	4,6-DIHYDROXY PYRIMIDINE	0.900 kg

RA concerned may take further necessary action as per above decision of NC

108	**Case No.:35/21/82-ALC4/2015**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01740/AM16/	RLA File :31/83/040/00094/AM16/	Lic.No/Date:3110065843 01.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg

TETRA METHYL BISPHENOL F	1 kg	1	2,6 xylenol	0.986 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:105/20/82-ALC4/2015	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01688/AM16/	RLA File :34/24/040/00252/AM16/	Lic.No/Date:3410041782 05.01.2016	

109 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Cis-3-Hexenyl Salicylate (Pipol Salcylate/Aleol Salicylate)	1 kg	1	Cis-3-Hexenol (Aleol/Pipol)	0.50 kg
		2	Methyl Salicylate	0.76 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:7/1/82-ALC1/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01781/AM16/	RLA File :03/95/040/00688/AM16/	Lic.No/Date:0310801600 06.01.2016	

110 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Terpineol perfumery grade	1 kg	1	Beta Pinene extra pure	1.36 kg
		2	Acetone	As applied

RA may take appropriate action as per the decision of Norms Committee

	Case No.:76/20/82-ALC4/2015	Party Name:AIMS IMPEX PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01659/AM16/	RLA File :03/94/040/00790/AM16/	Lic.No/Date:0310801644 07.01.2016	

111 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Coumarin	1 Kg.	1	Salicylaldehyde	1.09 kg

RA concerned may take further necessary action as per above decision of NC

112	**Case No.:5/17/82-ALC4/2015**	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01465/AM16/	RLA File :30/24/040/00035/AM16/	Lic.No/Date:3010103695 11.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts as bothe import and export items are same and it was decided to allow the import on net to net basis.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

113	**Case No.:48/1/82-ALC1/2016**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01822/AM16/	RLA File :03/94/040/00785/AM16/	Lic.No/Date:0310801728 12.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CYANOETHANE (99.5%)	1 Kg.	1	PROPIONITRILE 98%	1.02 kg

RA concerned may take further necessary action as per above decision of NC

114	**Case No.:82/1/82-ALC1/2016**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01856/AM16/	RLA File :03/95/040/00690/AM16/	Lic.No/Date:0310801719 12.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Terpineol perfumery grade	1 kg	1	Alpha Pinene extra pure	1.36 kg
		2	Methane Sulphonic Acid	As applied
		3	Toluene	As applied

RA may take appropriate action as per the decision of Norms Committee

115	**Case No.:79/1/82-ALC1/2016**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01853/AM16/	RLA File :03/95/040/00689/AM16/	Lic.No/Date:0310801831 18.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. Allowed

	Qty.			
Terpineol perfumery grade	1 kg	1	Beta Pinene extra pure	1.36 kg
		2	Acetone	As applied

RA may take appropriate action as per the decision of Norms Committee

116	**Case No.:114/20/82-ALC4/2015**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01697/AM16/	RLA File :34/24/040/00263/AM16/	Lic.No/Date:3410041814 19.01.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

117	**Case No.:50/1/82-ALC1/2016**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01824/AM16/	RLA File :03/94/040/00861/AM16/	Lic.No/Date:0310801928 20.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BUTYL DIETHANOLAMINE (BDEA)	1 Kg.	1	MONO N BUTYL AMINE	0.560 kg

RA concerned may take further necessary action as per above decision of NC

118	**Case No.:38/1/82-ALC1/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01812/AM16/	RLA File :03/95/040/00798/AM16/	Lic.No/Date:0310801923 20.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BISTRIPHENYLSILYL CHROMATE	1 kg	1	TRIPHENYLSILANOL	1.00 kg
		2	METHYLENE -DI-CHLORIDE (MDC) / DICHLOROMETHANE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee

119	**Case No.:49/1/82-ALC1/2016**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01823/AM16/	RLA File :03/94/040/00869/AM16/	Lic.No/Date:0310801950 21.01.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
BUTYL MONO ETHANOLAMINE (BMEA)	1 Kg.	1	MONO N BUTYL AMINE	0.560 kg

RA concerned may take further necessary action as per above decision of NC

120	**Case No.:72/7/82-ALC4/2016**	Party Name:OGENE SYSTEMS INDIA LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00246/AM17/	RLA File :09/24/040/00620/AM16/	Lic.No/Date:0910063151 22.01.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

121	**Case No.:24/21/82-ALC4/2015**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01729/AM16/	RLA File :34/24/040/00267/AM16/	Lic.No/Date:3410041832 28.01.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

122	**Case No.:40/1/82-ALC1/2016**	Party Name:MAGNOLIA LIMITED.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01814/AM16/	RLA File :03/95/040/01074/AM15/	Lic.No/Date:0310802175 02.02.2016	Defer Date:25.07.2018
	Decision : committee considered the case as per agenda ands it was decided to call from the firm technical details as per appendix 4E.			

123	**Case No.:37/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01811/AM16/	RLA File :03/95/040/00639/AM16/	Lic.No/Date:0310802231 04.02.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

124	**Case No.:14/21/82-ALC4/2015**	Party Name:DHAMPUR SUGAR MILLS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01719/AM16/	RLA File :05/23/040/00456/AM16/	Lic.No/Date:0510397521 08.02.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

125	**Case No.:5/19/82-ALC4/2015**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01485/AM16/	RLA File :08/24/040/00291/AM16/	Lic.No/Date:0810137155 08.02.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

	Case No.:39/1/82-ALC1/2016	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01813/AM16/	RLA File :03/95/040/00847/AM16/	Lic.No/Date:0310802292 08.02.2016	

126 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
SOYA LECITHIN POWDER	1 kg	1	SOYA LIQUID LECITHIN	1.2 kg
		2	ACETONE	0.69 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:62/4/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00125/AM17/	RLA File :03/95/040/00568/AM16/	Lic.No/Date:0310802284 08.02.2016	

127 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
STERO BDEA (N-BUTYLDIETHANOLAMINE)	1 kg	1	MONO BUTYL AMINE	0.498 kg
		2	ETHYLENE OXIDE	0.600 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:45/1/82-ALC1/2016	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: approved**
	HQ File :01/82/050/01819/AM16/	RLA File :03/94/040/00859/AM16/	Lic.No/Date:0310802380 09.02.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

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Export Product	Qty.	Sl.No.	Import items	Quantity allowed MT
DIISOPROPYL ETHER	1 MT	1	CARBOSOL TH (C-TH) (ISOPROPYL ETHER)	1.11MT

RA concerned may take further necessary action as per above decision of NC

129	**Case No.:8/2/82-ALC4/2016**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00008/AM17/	RLA File :34/24/040/00284/AM16/	Lic.No/Date:3410041870 10.02.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

130	**Case No.:15/10/82-ALC4/2016**	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00361/AM17/	RLA File :22/24/040/00107/AM16/	Lic.No/Date:2210015412 10.02.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP . **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

131	**Case No.:41/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01815/AM16/	RLA File :03/95/040/00826/AM16/	Lic.No/Date:0310802395 10.02.2016	Defer Date:25.07.2018
	Decision : Committee considered the cas as per agend and it was decided to call for the firm for personal hearing to explain their case.			

132	**Case No.:78/1/82-ALC1/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01852/AM16/	RLA File :03/95/040/00752/AM16/	Lic.No/Date:0310802451 10.02.2016	Defer Date:25.07.2018
	Decision : Committee considered the cas as per agend and it was decided to call for the firm for personal hearing to explain their case.			

133	**Case No.:26/1/82-ALC1/2016**	Party Name:UMA ENTERPRISE	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01800/AM16/	RLA File :08/24/040/00396/AM16/	Lic.No/Date:0810137202 15.02.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:102/19/82-ALC4/2015	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01583/AM16/	RLA File :09/24/040/00666/AM16/	Lic.No/Date:0910063280 17.02.2016	

134 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 48%	kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE FLAKES	0.538
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723

RA concerned may take further necessary action as per above decision of NC

	Case No.:18/4/82-ALC4/2016	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00081/AM17/	RLA File :05/24/040/00550/AM16/	Lic.No/Date:0510397711 24.02.2016	

135 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
BHT BUTYLATED HYDROXY TOLUENE 60000 KGS & META CRESOL 25800 KGS	1 kg	1	CREYSLIC ACID	0.80 kg
		2	ISOBUTYLENE	0.49 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:6/2/82-ALC4/2016	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00006/AM17/	RLA File :34/24/040/00308/AM16/	Lic.No/Date:3410041932 01.03.2016	

136 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Cis-3-Hexenyl Salicylate (Pipol Salcylate/Aleol Salicylate)	1 kg	1	Cis-3-Hexenol (Aleol/Pipol)	0.50 kg

		2	Methyl Salicylate	0.76 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:57/4/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00120/AM17/	RLA File :03/94/040/01041/AM16/	Lic.No/Date:0310803137 08.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

137

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
OCTYL DIMETHYL PARA AMINO BENZOIC ACID OR PADIMATE-O	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	0.72
		2.	2 ETHYL HEXANOL	0.59
		3.	PERCHLORO ETHYLENE(PCE)	0.555
		4	METHANOL	0.727
		5	HEXANE	0.577

RA concerned may take further necessary action as per above decision of NC

	Case No.:7/2/82-ALC4/2016	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00007/AM17/	RLA File :34/24/040/00323/AM16/	Lic.No/Date:3410041954 08.03.2016	

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2015-Ch. II dated 12.02.2016, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

138

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
EDOT (3,4 - Ethylenedioxythiophene)	1 kg	1	Dimethyl 2,2 - thiobisacetate	2.160 kg
		2	Dimethyl oxalate	1.510 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.92 kg
		4	Dimethylformamide	0.360 kg
		5	1,2- Dichloroethane	1.94 kg
		6	Sulfolane	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:59/7/82-ALC4/2016	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status Approved**
139	HQ File :01/82/050/00233/AM17/	RLA File :56/24/040/00054/AM16/	Lic.No/Date:5610004864 11.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

140

Case No.:26/4/82-ALC4/2016	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00089/AM17/	RLA File :03/94/040/01057/AM16/	Lic.No/Date:0310803376 16.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-(4-CHLOROPHENYL)-1,3-DIOXOLANE	1 kg	1	4-CHLORO BENZALDEHYDE OR PARA CHLORO BENZALDEHYDE	0.89 kg
		2	ETHYLENE GLYCOL	0.469 kg
		3	TOLUENE	0.18 kg

RA may take appropriate action as per the decision of Norms Committee

141

Case No.:7/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00070/AM17/	RLA File :05/23/040/00468/AM16/	Lic.No/Date:0510397952 17.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA may take appropriate action as per the decision of Norms Committee

142

Case No.:13/4/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00076/AM17/	RLA File :05/23/040/00390/AM16/	Lic.No/Date:0510397953 17.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg

		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA may take appropriate action as per the decision of Norms Committee

143	**Case No.:109/7/82-ALC4/2016**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00283/AM17/	RLA File :34/24/040/00336/AM16/	Lic.No/Date:3410041989 21.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
Aleol Salicylate(Cis-3-Hexenyl Salicylate)	24000.000 kg	1	Aleol Salicylate Crude (Cis-3-Hexenyl Salicylate Crude)	15000.000 kg
		2	Methyl Salicylate	7600.000 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

144	**Case No.:36/4/82-ALC4/2016**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00099/AM17/	RLA File :03/94/040/01056/AM16/	Lic.No/Date:0310803468 21.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
BUTYL ACRYLATE -CO-METHYL METHACRYLATE POLYMER (INDOFIL KM 323 B) (Containg Butyl Acrylate Export 66.6 +/- 2%)	1 kg	1	BUTYL ACRYLATE	As applied
		2	METHYL METHACRYLATE	As applied

RA may take appropriate action as per the decision of Norms Committee

145	**Case No.:81/4/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00144/AM17/	RLA File :03/95/040/00984/AM16/	Lic.No/Date:0310803500 22.03.2016	Defer Date:25.07.2018

Decision : Defrred for comments of TE

146	**Case No.:50/4/82-ALC4/2016**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00113/AM17/	RLA File :03/94/040/01070/AM16/	Lic.No/Date:0310803526 23.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

147	**Case No.:76/4/82-ALC4/2016**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00139/AM17/	RLA File :03/95/040/01015/AM16/	Lic.No/Date:0310803674 31.03.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
CHROMOPHOR CHU MOIST	1 kg	1	J. ACID	0.489 kg
		2	ORTHO ANISIDINE	0.293kg
		3	3,4 DIMETHOXY ANILINE	0.339 kg

RA concerned may take further necessary action as per above decision of NC

148	**Case No.:24/7/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00198/AM17/	RLA File :31/83/040/00186/AM16/	Lic.No/Date:3110066111 05.04.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL F	1 kg		2,6 xylenol	0.986 kg

RA concerned may take further necessary action as per above decision of NC

149	**Case No.:92/4/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00155/AM17/	RLA File :29/24/040/00010/AM16/	Lic.No/Date:2910025244 06.04.2016	Defer Date:25.07.2018

Decision : Deferred for want of comments of TE

150	**Case No.:86/4/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:5210041862	Defer

	:01/82/050/00149/AM17/	:52/24/040/00001/AM17/	19.04.2016	Date:25.07.2018
	Decision : Deferred for want of comments of TE			

151	**Case No.:15/7/82-ALC4/2016**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00189/AM17/	RLA File :52/24/040/00006/AM17/	Lic.No/Date:5210041869 25.04.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

152	**Case No.:148/7/82-ALC4/2016**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00322/AM17/	RLA File :03/94/040/00055/AM17/	Lic.No/Date:0310804211 26.04.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

153	**Case No.:175/10/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00521/AM17/	RLA File :05/23/040/00032/AM17/	Lic.No/Date:0510398379 04.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

154

Case No.:18/7/82-ALC4/2016	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00192/AM17/	RLA File :08/24/040/00044/AM17/	Lic.No/Date:0810137877 09.05.2016	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 14/82 meeting dated 24.10.2013 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4 DIAMINO SULPHANILIDE (DASA)		1.	Acetanilide	0.611 kg
		2.	Para Nitro Aniline	0.605 kg
		3.	Caustic Soda Flakes	0.482 kg
		4.	Soda Ash	0.370 kg

RA concerned may take further necessary action as per above decision of NC

155

Case No.:51/7/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00225/AM17/	RLA File :05/23/040/00539/AM16/	Lic.No/Date:0510398432 09.05.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2 CHLOROPYRIDNE	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.325 kg
		3	Methanol	1.41 kg
		4	Caustic Soda	1.40 kg

RA may take appropriate action as per the decision of Norms Committee

156	**Case No.:146/10/82-ALC4/2016**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00492/AM17/	RLA File :09/24/040/00044/AM17/	Lic.No/Date:0910063608 09.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

157	**Case No.:137/7/82-ALC4/2016**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00311/AM17/	RLA File :03/95/040/00763/AM16/	Lic.No/Date:0310804513 10.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

158	**Case No.:72/10/82-ALC4/2016**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00418/AM17/	RLA File :05/24/040/00080/AM17/	Lic.No/Date:0510398561 19.05.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
MENTHONE	1 kg	1	META - CRESOL (M-CRESOL)	1.43 kg
		2	ISO PROPYL ALCOHOL (IPA)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

159	**Case No.:73/10/82-ALC4/2016**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00419/AM17/	RLA File :05/24/040/00067/AM17/	Lic.No/Date:0510398560 19.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

160	**Case No.:139/7/82-ALC4/2016**	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

			16.05.2018	
	HQ File :01/82/050/00313/AM17/	RLA File :03/94/040/00149/AM17/	Lic.No/Date:0310804914 23.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

161	**Case No.:140/7/82-ALC4/2016**	Party Name:GANGWAL CHEMICALS (P) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00314/AM17/	RLA File :03/94/040/00148/AM17/	Lic.No/Date:0310804913 23.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

162	**Case No.:185/10/82-ALC4/2016**	Party Name:PAUSHAK LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00531/AM17/	RLA File :34/24/040/00037/AM17/	Lic.No/Date:3410042207 25.05.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
2 ETHYL HEXYL CHLOROFORMATE	1 kg	1	2-ETHYL HEXANOL	0.690 kg

RA concerned may take further necessary action as per above decision of NC

163	**Case No.:65/10/82-ALC4/2016**	Party Name:KORES (INDIA) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00411/AM17/	RLA File :31/83/040/00014/AM17/	Lic.No/Date:3110066163 26.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

164	**Case No.:35/10/82-ALC4/2016**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00381/AM17/	RLA File :03/94/040/00030/AM17/	Lic.No/Date:0310805009 30.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

165	**Case No.:123/10/82-ALC4/2016**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00469/AM17/	RLA File :09/24/040/00102/AM17/	Lic.No/Date:0910063716 30.05.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

166	**Case No.:43/10/82-ALC4/2016**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

			16.05.2018	
	HQ File :01/82/050/00389/AM17/	RLA File :03/95/040/00169/AM17/	Lic.No/Date:0310805124 01.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

167	**Case No.:2/11/82-ALC4/2016**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00536/AM17/	RLA File :04/24/040/00270/AM16/	Lic.No/Date:0410162005 02.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

168	**Case No.:29/13/82-ALC4/2016**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00657/AM17/	RLA File :34/24/040/00068/AM17/	Lic.No/Date:3410042260 10.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
2 ETHYL HEXYL NITRATE	1 kg	1	2 ETHYL HEXANOL	0.764 kg

RA concerned may take further necessary action as per above decision of NC

169	**Case No.:62/11/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00596/AM17/	RLA File :09/24/040/00077/AM17/	Lic.No/Date:0910063788 10.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

170	**Case No.:64/11/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00598/AM17/	RLA File :09/24/040/00076/AM17/	Lic.No/Date:0910063789 10.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

171	**Case No.:47/10/82-ALC4/2016**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00393/AM17/	RLA File :03/95/040/00196/AM17/	Lic.No/Date:0310805364 10.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

172	**Case No.:89/13/82-ALC4/2016**	Party Name:UMA ENTERPRISE	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00717/AM17/	RLA File :08/24/040/00099/AM17/	Lic.No/Date:0810138154 10.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
META CHLOROPER BENZOIC ACID	1 kg	1	META CHLORO BENZOYL CHLORIDE	1.00 kg
		2	TERTIARY BUTANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC

173

Case No.:64/10/82-ALC4/2016	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00410/AM17/	RLA File :31/83/040/00195/AM16/	Lic.No/Date:3110066174 13.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL-A	1 kg		2,6 xylenol	1.25 kg

RA concerned may take further necessary action as per above decision of NC

174

Case No.:52/10/82-ALC4/2016	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00398/AM17/	RLA File :03/94/040/00223/AM17/	Lic.No/Date:0310805476 14.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 38%	kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE FLAKES	0.538
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723
		7	TAMOL 851	Not recommended as chemicalname is not given

RA concerned may take further necessary action as per above decision of NC

175	**Case No.:62/10/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00408/AM17/	RLA File :52/24/040/00019/AM17/	Lic.No/Date:5210041935 17.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

176	**Case No.:57/10/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00403/AM17/	RLA File :05/23/040/00054/AM17/	Lic.No/Date:0510398839 17.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Alpha Picoline	1 kg	1	Denatured Ethyl Alcohol	3.90 kg
		2	Ammonia	0.90 kg
		3	Alumino Silicate Catalyst	0.004 kg

RA may take appropriate action as per the decision of Norms Committee

177	**Case No.:58/10/82-ALC4/2016**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00404/AM17/	RLA File :52/24/040/00018/AM17/	Lic.No/Date:5210041937 20.06.2016	Defer Date:25.07.2018
	Decision : Deferred for want of comments of TE			

178	**Case No.:83/16/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00900/AM17/	RLA File :09/24/040/00101/AM17/	Lic.No/Date:0910063816 22.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PIROCTONE OLAMINE OR VIPIROX	1 kg	1	3,3-DI METHYL ACRYLIC ACID	0.919
		2	ISONONANOYL CHLORIDE OR 3, 5,5-TRIMETHYL HAXANYL CHLORIDE	1.30
		3	HYDROXYLAMINE HYDRO CHLORIDE	0.73
		4	METHANOL	1.00

		5	DI CHLORO METHANE (MDC)	0.50
		6	ETHYLENE DI CHLORIDE (EDC)	1.00
		7	TOLUENE	0.25
		8	HYDRO QUINONE	Not shown in process

RA may take appropriate action as per the decision of Norms Committee

179	**Case No.:61/16/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00878/AM17/	RLA File :09/24/040/00145/AM17/	Lic.No/Date:0910063847 28.06.2016	

Decision : Committee considered case as per earlier decision taken by NC in its 9/82 meeting dated 25.09.2013 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
DTBHBA or 3,5-DTBHBA	1 kg	1	2,6 Di Tert Butyl Phenol	3.280 kg
		2.	P-Formaldehyde	0.716 kg
		3.	Hexane	1.841 kg

RA may take appropriate action as per the decision of Norms Committee

180	**Case No.:16/11/82-ALC4/2016**	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00550/AM17/	RLA File :03/95/040/00255/AM17/	Lic.No/Date:0310805798 29.06.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
SOYA LECITHIN POWDER	1 kg	1	SOYA LIQUID LECITHIN	1.2 kg
		2	ACETONE	0.69 kg

RA may take appropriate action as per the decision of Norms Committee

181	**Case No.:56/16/82-ALC4/2016**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00873/AM17/	RLA File :09/24/040/00150/AM17/	Lic.No/Date:0910063877 30.06.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

182	**Case No.:86/10/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00432/AM17/	RLA File :05/23/040/00146/AM17/	Lic.No/Date:0510398970 04.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2 CHLOROPYRIDNE	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.325 kg
		3	Methanol	1.41 kg
		4	Caustic Soda	1.40 kg

RA may take appropriate action as per the decision of Norms Committee

183

Case No.:101/10/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00447/AM17/	RLA File :05/23/040/00173/AM17/	Lic.No/Date:0510398971 04.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Gamma Picoline	1 kg	1	Denatured Ethyl Alcohol	1.60 kg
		2	Ammonia	0.40 kg
		3	Catalyst (CP7191)	0.002 kg

RA may take appropriate action as per the decision of Norms Committee

184

Case No.:14/11/82-ALC4/2016	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00548/AM17/	RLA File :03/95/040/00277/AM17/	Lic.No/Date:0310805923 04.07.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

185

Case No.:63/16/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00880/AM17/	RLA File :09/24/040/00178/AM17/	Lic.No/Date:0910063892 06.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
TMBPA POWDER	1 kg	1	2,6 XYLENOL	1.25
		2	3	0.100

			MERCAPTOPROPIONIC ACID / 3-MPA	
		3	TOLUENE	0.462

RA concerned may take further necessary action as per above decision of NC

186	**Case No.:13/11/82-ALC4/2016**	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Withdrawan**
	HQ File :01/82/050/00547/AM17/	RLA File :03/95/040/00225/AM17/	Lic.No/Date:0310806063 11.07.2016	

Decision : The committee noted that the case has already been approved in NC meeting No. 17/82 dated 24.01.2017. It is decided to withdraw the from online agenda

187	**Case No.:89/11/82-ALC4/2016**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00623/AM17/	RLA File :56/24/040/00015/AM17/	Lic.No/Date:5610004949 12.07.2016	Defer Date:25.07.2018

Decision :Deferred for comments of TE

188	**Case No.:82/10/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00428/AM17/	RLA File :31/83/040/00041/AM17/	Lic.No/Date:3110066246 14.07.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

189	**Case No.:66/11/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00600/AM17/	RLA File :05/23/040/00147/AM17/	Lic.No/Date:0510399130 19.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2 CHLOROPYRIDNE	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.325 kg
		3	Methanol	1.41 kg
		4	Caustic Soda	1.40 kg

RA may take appropriate action as per the decision of Norms Committee

190	**Case No.:18/11/82-ALC4/2016**	Party Name:RESONANCE SPECIALTIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00552/AM17/	RLA File :03/95/040/00262/AM17/	Lic.No/Date:0310806401 19.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
ALPHA PICOLINIC ACID	1 kg	1	2 CYANOPYRIDINE	1.34 kg

RA may take appropriate action as per the decision of Norms Committee

191	**Case No.:74/11/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00608/AM17/	RLA File :05/23/040/00195/AM17/	Lic.No/Date:0510399160 20.07.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

192	**Case No.:34/16/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00851/AM17/	RLA File :09/24/040/00199/AM17/	Lic.No/Date:0910063950 20.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TINOSORB S / VIVITRIAZ S	1 kg	1.	TOLUENE	2.80
		2.	ACTIVATED CARBON	0.100
		3.	ETHYLENE DI CHLORIDE	1.95
		4	RESORCINOL	1.20
		5	2-ETHYL HEXYL BROMIDE	1.54

RA concerned may take further necessary action as per above decision of NC

193	**Case No.:25/11/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00559/AM17/	RLA File :03/95/040/00180/AM17/	Lic.No/Date:0310806477 21.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
STERO AEEA (M) (Amino Ethyl Ethanol amine)	1 kg	1	AMINO ETHYL ETHANOL AMINE	0.98 kg
STER PEG 400 (Polyethylene	1 kg	1	DI ETHYLENE GLYCOL	0.261 kg
		2	ETHYLENE OXIDE	0.758 kg

Glycol 400)				

RA may take appropriate action as per the decision of Norms Committee

	Case No.:26/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
194	HQ File :01/82/050/00560/AM17/	RLA File :03/95/040/00116/AM17/	Lic.No/Date:0310806480 21.07.2016	Defer Date:25.07.2018

Decision : Committee considered the case as per agenda and it was decided to call for the firm for personal hearing to explain their case.

	Case No.:27/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00561/AM17/	RLA File :03/95/040/00143/AM17/	Lic.No/Date:0310806474 21.07.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

195

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	STERO MDEA (PIP) (Blends of Piperazine & Methyl Di Ethanol Amine)	150000.000	1.	MONOMETHYL ETHANOL AMINE	498000
			2.	ETHYLENE OXIDE	29,250
			3	PIPERAZINE 68%	As applied

A may take appropriate action as per the decision of Norms Committee.

	Case No.:31/11/82-ALC4/2016	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
196	HQ File :01/82/050/00565/AM17/	RLA File :03/95/040/00168/AM17/	Lic.No/Date:0310806532 22.07.2016	Defer Date:25.07.2018

Decision : Committee considered the case as per agenda and it was decided to call for the firm for personal hearing to explain their case.

	Case No.:70/11/82-ALC4/2016	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
197	HQ File :01/82/050/00604/AM17/	RLA File :08/24/040/00150/AM17/	Lic.No/Date:0810138353 25.07.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

198	**Case No.:71/11/82-ALC4/2016**	Party Name:ARCHI EXIM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0810138354	Defer

	:01/82/050/00605/AM17/	:08/24/040/00151/AM17/	25.07.2016	Date:25.07.2018
	Decision : Deferred for comments of TE			

199	**Case No.:32/11/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00566/AM17/	RLA File :03/95/040/00290/AM17/	Lic.No/Date:0310806544 25.07.2016	Defer Date:25.07.2018
	Decision : Committee considered the cas as per agend and it was decided to call for the firm for personal hearing to explain their case.			

200

Case No.:290/4/82-ALC4/2017	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00298/AM18/	RLA File :03/95/040/00343/AM17/	Lic.No/Date:0310806748 01.08.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 51/82 meeting dated 20.03.2012 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
3,3,5- TRIMETHYL CYCLOHEXANONE	1 kg	1	ACETONE	1.536 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

201

Case No.:112/17/82-ALC4/2016	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01073/AM17/	RLA File :07/24/040/00153/AM17/	Lic.No/Date:0710110200 04.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686
			2.	CALCIUM CARBONATE	0.310
			3	LACTIC ACID - ANY GRADE	0.560
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19

4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390
			2	GLUCONO DELTA LACTONE	0.766
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.95
			2	CALCIUM CARBONATE	0.49

A may take appropriate action as per the decision of Norms Committee.

202

Case No.:139/16/82-ALC4/2016	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00956/AM17/	RLA File :04/24/040/00080/AM17/	Lic.No/Date:0410162170 08.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
KEYDIME-AKD Alkyl Ketene Dimer	1 Kg.	1.	Alkyl Ketene Dimer AKD	0.010 kg
		2.	Solbond SBC 40S Cationic Potato Starch	0.070 kg

RA concerned may take further necessary action as per above decision of NC

203

Case No.:50/13/82-ALC4/2016	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00678/AM17/	RLA File :03/94/040/00286/AM17/	Lic.No/Date:0310806966 09.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Tri Ethyl Phosphono Acetate	1 Kg.	1.	Tri Ethyl Phosphite	0.83 kg
		2.	Ethyl Chloro Acetate	0.70 kg

RA concerned may take further necessary action as per above decision of NC

204

Case No.:76/13/82-ALC4/2016	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00704/AM17/	RLA File :03/94/040/00391/AM17/	Lic.No/Date:0310807030 11.08.2016	

Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
PURE CINEOLE	kg		EUCALYPTOL OIL	1.05 kg

RA concerned may take further necessary action as per above decision of NC

205

Case No.:18/13/82-ALC4/2016	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00646/AM17/	RLA File :05/23/040/00230/AM17/	Lic.No/Date:0510399442 11.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

206

Case No.:22/16/82-ALC4/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00839/AM17/	RLA File :09/24/040/00211/AM17/	Lic.No/Date:0910064039 16.08.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
PIROCTONE OLAMINE OR VIPIROX	1 kg	1	3,3-DI METHYL ACRYLIC ACID	0.919
		2	ISONONANOYL CHLORIDE OR 3, 5,5-TRIMETHYL HAXANYL CHLORIDE	1.30
		3	HYDROXYLAMINE HYDRO CHLORIDE	0.73
		4	METHANOL	1.00
		5	DI CHLORO METHANE (MDC)	0.50
		6	ETHYLENE DI CHLORIDE (EDC)	1.00
		7	TOLUENE	0.25
		8	HYDRO QUINONE	Not shown in process

RA may take appropriate action as per the decision of Norms Committee

207	**Case No.:9/10/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00847/AM18/	RLA File :08/24/040/00165/AM17/	Lic.No/Date:0810138554 29.08.2016	

Decision : In the light of earlier decision taken by NC in its 12/80 meeting dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

LEUCOVORIN CALCIUM FOR INJECTION 50 MG/VIAL, 100 MG/ VIAL, 200 MG/ VIAL and 350 MG/ VIAL

S.NO.	Import Items	For export of 1 No. **Tablets** (Quantity in mg)			
		50MG/ VIAL	100MG/ VIAL	200MG/ VIAL	350MG/ VIAL
1	LEUCOVORIN CALCIUM	55.65 mg	110.74 mg	220.96 mg	386.80 mg
2	VIALS (EMPTY GLASS BOTTLES/ VIAL) (GENERAL NOTE FOR CHEMICAL & ALLIED PRODUCTS POINT NO. 5)	Relevant. As per packing policy			
3	RUBBER STOPPER GENERAL NOTE FOR CHEMICAL & ALLIED PRODUCTS POINT NO. 5)				

RA may take appropriate action as per the decision of Norms Committee.

208	**Case No.:122/13/82-ALC4/2016**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00750/AM17/	RLA File :03/94/040/00374/AM17/	Lic.No/Date:0310807578 02.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed MT
DIISOPROPYL ETHER	1 MT	1	CARBOSOL TH (C-TH) (ISOPROPYL ETHER)	1.11 MT

RA concerned may take further necessary action as per above decision of NC

209	**Case No.:137/13/82-ALC4/2016**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00765/AM17/	RLA File :03/95/040/00437/AM17/	Lic.No/Date:0310807709 08.09.2016	Defer Date:25.07.2018

Decision :Deferred for comments of TE

210	**Case No.:186/17/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01147/AM17/	RLA File :09/24/040/00231/AM17/	Lic.No/Date:0910064100 08.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

211	**Case No.:199/17/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01160/AM17/	RLA File :09/24/040/00075/AM17/	Lic.No/Date:0910064099 08.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
OCTYL SALICYLATE	kg	1	METHYLE SALICYLATE	0.58
		2	2-ETHYL HEXANOL	0.55

RA concerned may take further necessary action as per above decision of NC

212	**Case No.:46/13/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00674/AM17/	RLA File :08/24/040/00215/AM17/	Lic.No/Date:0810138683 16.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

213	**Case No.:99/16/82-ALC4/2016**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00916/AM17/	RLA File :05/23/040/00280/AM17/	Lic.No/Date:0510399773 20.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

214	**Case No.:119/13/82-ALC4/2016**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00747/AM17/	RLA File :07/24/040/00207/AM17/	Lic.No/Date:0710110442 21.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in

					kg
1	CALCIUM LACTATE GLUCONATE	1 kg	1.	CALCIUM GLUCONATE - ORAL GRADE	0.686
			2.	CALCIUM CARBONATE	0.310
			3	LACTIC ACID - ANY GRADE	0.560
2	FERROUS LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.028
3	MAGNESIUM LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	1.19
4	ZINC LACTATE	1 kg	1.	LACTIC ACID - ANY GRADE	0.990
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390
			2	GLUCONO DELTA LACTONE	0.766
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.95
			2	CALCIUM CARBONATE	0.49

A may take appropriate action as per the decision of Norms Committee.

215	**Case No.:76/16/82-ALC4/2016**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00893/AM17/	RLA File :05/23/040/00162/AM17/	Lic.No/Date:0510399799 21.09.2016	Defer Date:25.07.2018

Decision :Deferred for comments of TE

216	**Case No.:168/20/82-ALC4/2016**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01345/AM17/	RLA File :34/24/040/00172/AM17/	Lic.No/Date:3410042543 21.09.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No.63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 OR TRI-OCTYL/DECYL AMINE TRI (C-8, C-10) ALKYL AMINE	0.845 kg

RA may take appropriate action as per the decision of Norms Committee

217	**Case No.:100/13/82-**	Party Name:K V AROCHEM	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2016	PVT. LTD	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00728/AM17/	RLA File :03/94/040/00525/AM17/	Lic.No/Date:0310807975 22.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

218	**Case No.:192/17/82-ALC4/2016**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01153/AM17/	RLA File :09/24/040/00332/AM17/	Lic.No/Date:0910064172 22.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

219	**Case No.:6/14/82-ALC4/2016**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00804/AM17/	RLA File :29/24/040/00002/AM17/	Lic.No/Date:2910025262 23.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

220

	Case No.:195/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01156/AM17/	RLA File :09/24/040/00344/AM17/	Lic.No/Date:0910064184 26.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
TMBPA POWDER	1 kg	1	2,6 XYLENOL	1.25
		2	3 MERCAPTOPROPIONIC ACID / 3-MPA	0.100
		3	TOLUENE	0.462

RA concerned may take further necessary action as per above decision of NC

221	**Case No.:54/17/82-ALC4/2016**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01015/AM17/	RLA File :03/94/040/00524/AM17/	Lic.No/Date:0310808098 27.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments opf TE			

222	**Case No.:93/16/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00910/AM17/	RLA File :05/24/040/00301/AM17/	Lic.No/Date:0510399916 27.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

223	**Case No.:139/13/82-ALC4/2016**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Deffered and Re-indexed**
	HQ File :01/82/050/00767/AM17/	RLA File :03/95/040/00302/AM17/	Lic.No/Date:0310808110 27.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

224	**Case No.:78/16/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00895/AM17/	RLA File :05/23/040/00304/AM17/	Lic.No/Date:0510399927 28.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

225	**Case No.:12/17/82-ALC4/2016**	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00973/AM17/	RLA File :03/94/040/00557/AM17/	Lic.No/Date:0310808216 30.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

226	**Case No.:125/13/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00753/AM17/	RLA File :03/95/040/00490/AM17/	Lic.No/Date:0310808208 30.09.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
BISTRIPHENYLSILYL CHROMATE	1 kg	1	TRIPHENYLSILANOL	1.00 kg
		2	METHYLENE -DI-CHLORIDE (MDC) / DICHLOROMETHANE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee

227	**Case No.:126/13/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

			16.05.2018	
	HQ File :01/82/050/00754/AM17/	RLA File :03/95/040/00410/AM17/	Lic.No/Date:0310808209 30.09.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

228	**Case No.:77/16/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00894/AM17/	RLA File :05/23/040/00188/AM17/	Lic.No/Date:0510399958 03.10.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP . **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

229	**Case No.:164/20/82-ALC4/2016**	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01341/AM17/	RLA File :34/24/040/00179/AM17/	Lic.No/Date:3410042576 04.10.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

230	**Case No.:204/17/82-ALC4/2016**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01165/AM17/	RLA File :09/24/040/00313/AM17/	Lic.No/Date:0910064232 05.10.2016	Defer Date:25.07.2018
	Decision : Deferred for cooments of TE			

231	**Case No.:29/17/82-ALC4/2016**	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00990/AM17/	RLA File :03/95/040/00514/AM17/	Lic.No/Date:0310808276 05.10.2016	Defer Date:25.07.2018
	Decision :Deferred for cooments of TE			

232	**Case No.:75/17/82-ALC4/2016**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01036/AM17/	RLA File :52/24/040/00043/AM17/	Lic.No/Date:5210042038 06.10.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 7/82 meeting dated 27.06.2013 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
K-ACID K/NA SALT (2-NAPHTHYLAMINE-3.6.8-	1 kg	1	K-ACID	1.120 kg

TRISULFONIC ACID K/NA SALT)				

RA may take appropriate action as per the decision of Norms Committee

	Case No.:62/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00879/AM17/	RLA File :05/24/040/00285/AM17/	Lic.No/Date:0510400053 06.10.2016	

233 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:88/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00905/AM17/	RLA File :05/24/040/00206/AM17/	Lic.No/Date:0510400054 06.10.2016	

234 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:116/16/82-ALC4/2016	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00933/AM17/	RLA File :05/24/040/00237/AM17/	Lic.No/Date:0510400057 06.10.2016	

235 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

236	**Case No.:112/20/82-ALC4/2016**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01289/AM17/	RLA File :09/24/040/00364/AM17/	Lic.No/Date:0910064241 06.10.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 23/82 meeting dated 07.09.2010 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Ethyl Methoxy Crylene	1 kg	1	4-Methoxy Benzophenone	0.767 kg
		2	Ethyl Cyano Acetate	0.409 kg
		3	Toulene	0.500 kg
		4	Methanol	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

237	**Case No.:79/16/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00896/AM17/	RLA File :05/24/040/00277/AM17/	Lic.No/Date:0510400073 07.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

238	**Case No.:101/16/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00918/AM17/	RLA File :05/24/040/00115/AM17/	Lic.No/Date:0510400070 07.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

239	**Case No.:33/17/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00994/AM17/	RLA File :03/95/040/00546/AM17/	Lic.No/Date:0310808376 13.10.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

	Case No.:69/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01030/AM17/	RLA File :09/24/040/00374/AM17/	Lic.No/Date:0910064265 14.10.2016	

240

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowedin kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

	Case No.:201/17/82-ALC4/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01162/AM17/	RLA File :09/24/040/00354/AM17/	Lic.No/Date:0910064264 14.10.2016	

241

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

	Case No.:39/17/82-ALC4/2016	Party Name:PRIVI ORGANICS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
242	HQ File :01/82/050/01000/AM17/	RLA File :03/95/040/00324/AM17/	Lic.No/Date:0310808410 17.10.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 20.03.2018 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Amber Fleur	1 Kg.	1.	Myrcene 80%	0.90 kg
		2.	Methyl Ethyl Ketone	0.53 kg
		3.	Phosphoric Acid	0.025 kg

RA concerned may take further necessary action as per above decision of NC.

243	**Case No.:108/16/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00925/AM17/	RLA File :05/23/040/00303/AM17/	Lic.No/Date:0510400129 18.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

244	**Case No.:26/16/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00843/AM17/	RLA File :31/83/040/00055/AM17/	Lic.No/Date:3110066375 20.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL-A	1 kg	1	2,6 xylenol	1.25 kg

RA concerned may take further necessary action as per above decision of NC

245	**Case No.:214/17/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01175/AM17/	RLA File :31/83/040/00071/AM17/	Lic.No/Date:3110066376 20.10.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

246	**Case No.:113/16/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00930/AM17/	RLA File :05/23/040/00346/AM17/	Lic.No/Date:0510400173 20.10.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

247	**Case No.:87/16/82-**	Party Name:HPL	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2016	ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00904/AM17/	RLA File :05/23/040/00287/AM17/	Lic.No/Date:0510400238 24.10.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

248	**Case No.:136/20/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01313/AM17/	RLA File :09/24/040/00370/AM17/	Lic.No/Date:0910064291 24.10.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 20/82 meeting dated 20.09.2012 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Jade Blue or Jarocol Blue 15	1 kg	1.	2,6, Dichloro Benzaldehyde	0.725 kg
		2.	2,6-Dimethyl Aniline	1.050 kg
		3.	Para Chloronil	1.011 kg
		4.	Methanol	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

249	**Case No.:137/20/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01314/AM17/	RLA File :09/24/040/00372/AM17/	Lic.No/Date:0910064289 24.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
RED BN OR JAROCOL RED BN OR 4-HYDROXY PROPYL AMINO 3-NITRO PHENOL	1 kg	1	4 Amino 3 Nitro Phenol (4A3NP)	1.80 kg
		2	Chloro Propyl Chloro Formate (CPCF)	2.19 kg

RA concerned may take further necessary action as per above decision of NC

250	**Case No.:76/17/82-ALC4/2016**	Party Name:GOLD STAR INTERNATIONAL	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01037/AM17/	RLA File :52/24/040/00046/AM17/	Lic.No/Date:5210042057 25.10.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

251	**Case No.:86/16/82-ALC4/2016**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00903/AM17/	RLA File :05/23/040/00351/AM17/	Lic.No/Date:0510400251 25.10.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
THYMOL (ABOVE 95% PURITY)	1 kg	1	META CERESOL ABOVE 95% PURITY	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

252	**Case No.:67/16/82-ALC4/2016**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00884/AM17/	RLA File :05/24/040/00355/AM17/	Lic.No/Date:0510400261 25.10.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

253	**Case No.:102/16/82-ALC4/2016**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00919/AM17/	RLA File :05/24/040/00318/AM17/	Lic.No/Date:0510400258 25.10.2016	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 24/82 meeting dated 15.11.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed kg
Di Iso Nonyl Adapate (DINA)	1 kg	1	Iso Nonanol	0.754 kg
		2	Adapic Acid	0.385

RA may take appropriate action as per the decision of Norms Committee.

254	**Case No.:94/17/82-ALC4/2016**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01055/AM17/	RLA File :34/24/040/00204/AM17/	Lic.No/Date:3410042618 25.10.2016	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 24/82 meeting dated 15.11.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed kg
N-VALERYL CHLORIDE/	1 kg	1	n-VALERIC ACID/	0.891 kg

VALERYL CHLORIDE			VALERIC ACID	

RA may take appropriate action as per the decision of Norms Committee.

255	**Case No.:115/16/82-ALC4/2016**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00932/AM17/	RLA File :05/23/040/00329/AM17/	Lic.No/Date:0510400281 26.10.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

256	**Case No.:21/17/82-ALC4/2016**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00982/AM17/	RLA File :03/94/040/00548/AM17/	Lic.No/Date:0310808830 27.10.2016	
	Decision : Deferred for comments of TE			

257	**Case No.:66/16/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00883/AM17/	RLA File :05/24/040/00339/AM17/	Lic.No/Date:0510400305 28.10.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

258	**Case No.:147/20/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01324/AM17/	RLA File :09/24/040/00438/AM17/	Lic.No/Date:0910064361 08.11.2016	

Decision : Committee considered case as per agenda and in light of earlier decision taken by NC in its 20/82 meeting dated 20.09.2012 in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg

JADE BLUE OR JAROCOL BLUE 15	1 kg	1	2,6-Dichloro Benzaldehyde	0.725 kg
		2	2,6-Dimethyl Aniline	1.050 kg
		3	Para Chloronil	1.011 kg
		4	Methanol	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

259	**Case No.:88/17/82-ALC4/2016**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01049/AM17/	RLA File :34/24/040/00220/AM17/	Lic.No/Date:3410042652 09.11.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
LAUROYL CHLORIDE / DODECANOYL CHLORIDE	100000.000 kg	1	LAURIC ACID / DODECANOIC ACID	101000.000 kg

RA may take appropriate action as per the decision of Norms Committee

260	**Case No.:26/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00987/AM17/	RLA File :03/95/040/00348/AM17/	Lic.No/Date:0310809069 09.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	Sterocare GMS SE (I) (Glycerol Monostearate)	75000.000	1.	STEARIC ACID	As applied

A may take appropriate action as per the decision of Norms Committee.

261	**Case No.:37/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00998/AM17/	RLA File :03/95/040/00344/AM17/	Lic.No/Date:0310809065 09.11.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

262	**Case No.:2/15/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00816/AM17/	RLA File :03/95/040/00449/AM17/	Lic.No/Date:0310809088 10.11.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

263	**Case No.:41/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01002/AM17/	RLA File :03/95/040/00515/AM17/	Lic.No/Date:0310809091 10.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
1	STEROCARE TN 60 (Sorbitan Mono Stearate Ethoxylate)	1 kg	1.	STEARIC ACID	0.227 kg
			2	SORBITOL 70%	0.208 kg
			3	ETHYLENE OXIDE	0.658 kg
2	STERO NC 010 (Nonyl Phenol Polyglycol Ether	1 kg	1	NONYL PHENOL	As applied
			2	ETHYLENE OXIDE	As applied

A may take appropriate action as per the decision of Norms Committee.

264	**Case No.:19/17/82-ALC4/2016**	Party Name:HIKAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00980/AM17/	RLA File :03/94/040/00687/AM17/	Lic.No/Date:0310809149 11.11.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

265	**Case No.:65/16/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00882/AM17/	RLA File :31/83/040/00106/AM17/	Lic.No/Date:3110066397 15.11.2016	

Decision : Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2,6 Xylidine	1 kg	1	2,6 xylenol	As applied
		2	Catalyst	Not allow as specific

				description not given

RA may take appropriate action as per the decision of Norms Committee

266	**Case No.:118/1/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01472/AM17/	RLA File :03/95/040/00542/AM17/	Lic.No/Date:0310809220 22.11.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

267	**Case No.:124/17/82-ALC4/2016**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01085/AM17/	RLA File :03/95/040/00639/AM17/	Lic.No/Date:0310809216 22.11.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

268	**Case No.:1/17/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00962/AM17/	RLA File :03/95/040/00640/AM17/	Lic.No/Date:0310809268 23.11.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

269	**Case No.:107/20/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Appropved**
	HQ File :01/82/050/01284/AM17/	RLA File :09/24/040/00444/AM17/	Lic.No/Date:0910064415 24.11.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP. RA may take appropriate action as per the decision of Norms Committee			

270	**Case No.:110/20/82-ALC4/2016**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01287/AM17/	RLA File :09/24/040/00443/AM17/	Lic.No/Date:0910064414 24.11.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP . **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

271	**Case No.:123/20/82-ALC4/2016**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01300/AM17/	RLA File :09/24/040/00455/AM17/	Lic.No/Date:0910064417 28.11.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
RED BN OR JAROCOL RED BN OR 4-HYDROXY PROPYL AMINO 3-NITRO PHENOL	1 kg	1	4 Amino 3 Nitro Phenol (4A3NP)	1.80 kg
		2	Chloro Propyl Chloro Formate (CPCF)	2.19 kg

RA concerned may take further necessary action as per above decision of NC

272	**Case No.:163/17/82-ALC4/2016**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01124/AM17/	RLA File :03/94/040/00734/AM17/	Lic.No/Date:0310809399 29.11.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

273	**Case No.:164/17/82-ALC4/2016**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM17/	RLA File :03/94/040/00733/AM17/	Lic.No/Date:0310809398 29.11.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

274	**Case No.:165/17/82-ALC4/2016**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01126/AM17/	RLA File :03/94/040/00731/AM17/	Lic.No/Date:0310809396 29.11.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

275	**Case No.:118/17/82-ALC4/2016**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01079/AM17/	RLA File :52/24/040/00050/AM17/	Lic.No/Date:5210042073 29.11.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

276	**Case No.:151/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310809433	

:01/82/050/01112/AM17/	:03/95/040/00676/AM17/	30.11.2016	

Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

277	**Case No.:106/20/82-ALC4/2016**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01283/AM17/	RLA File :05/24/040/00399/AM17/	Lic.No/Date:0510400599 02.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

278	**Case No.:131/17/82-ALC4/2016**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01092/AM17/	RLA File :03/94/040/00794/AM17/	Lic.No/Date:0310809604 05.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

279	**Case No.:82/17/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01043/AM17/	RLA File :08/24/040/00318/AM17/	Lic.No/Date:0810139204 05.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

280	**Case No.:135/17/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01096/AM17/	RLA File :03/95/040/00697/AM17/	Lic.No/Date:0310809629 06.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

281	**Case No.:127/17/82-ALC4/2016**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01088/AM17/	RLA File :03/94/040/00800/AM17/	Lic.No/Date:0310809684 08.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed MT
DIISOPROPYL ETHER	1 MT	1	ISOPROPYL ETHER	1.11MT

	RA concerned may take further necessary action as per above decision of NC

282	**Case No.:49/20/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01226/AM17/	RLA File :05/24/040/00401/AM17/	Lic.No/Date:0510400682 08.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

283	**Case No.:50/20/82-ALC4/2016**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01227/AM17/	RLA File :05/24/040/00377/AM17/	Lic.No/Date:0510400681 08.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

284	**Case No.:29/1/82-ALC4/2017**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01383/AM17/	RLA File :34/24/040/00247/AM17/	Lic.No/Date:3410042741 09.12.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

285	**Case No.:148/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE.

286	**Case No.:158/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

287	**Case No.:96/10/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00934/AM18/	RLA File :03/94/040/00810/AM17/	Lic.No/Date:0310809746 13.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

288	**Case No.:8/20/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01185/AM17/	RLA File :08/24/040/00357/AM17/	Lic.No/Date:0810139268 13.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

289	**Case No.:16/20/82-ALC4/2016**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01193/AM17/	RLA File :08/24/040/00358/AM17/	Lic.No/Date:0810139269 13.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

290	**Case No.:153/17/82-ALC4/2016**	Party Name:PALADIN PAINTS AND CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01114/AM17/	RLA File :03/95/040/00699/AM17/	Lic.No/Date:0310809824 14.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

291	**Case No.:147/17/82-ALC4/2016**	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01108/AM17/	RLA File :03/95/040/00659/AM17/	Lic.No/Date:0310809834 14.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

292	**Case No.:177/17/82-ALC4/2016**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01138/AM17/	RLA File :03/94/040/00845/AM17/	Lic.No/Date:0310809853 15.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

293	**Case No.:162/20/82-ALC4/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

	HQ File :01/82/050/01339/AM17/	RLA File :17/24/040/00148/AM17/	Lic.No/Date:1710006508 15.12.2016	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm Under para 4.7 of HBP . **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee.			

294	**Case No.:149/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01110/AM17/	RLA File :03/95/040/00721/AM17/	Lic.No/Date:0310809874 15.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE Deferred for comments of TE			

295	**Case No.:150/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01111/AM17/	RLA File :03/95/040/00722/AM17/	Lic.No/Date:0310809877 15.12.2016	Defer Date:25.07.2018
	Decision :			

296	**Case No.:152/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01113/AM17/	RLA File :03/95/040/00724/AM17/	Lic.No/Date:0310809913 15.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

297	**Case No.:34/20/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01211/AM17/	RLA File :03/95/040/00702/AM17/	Lic.No/Date:0310809914 15.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

298	**Case No.:43/20/82-ALC4/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01220/AM17/	RLA File :17/24/040/00149/AM17/	Lic.No/Date:1710006509 16.12.2016	
	Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

299	**Case No.:48/1/82-ALC4/2017**	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:2/82-ALC4/2018	**Status: Approved**

		LIMITED	16.05.2018	
	HQ File :01/82/050/01402/AM17/	RLA File :03/94/040/00723/AM17/	Lic.No/Date:0310809935 19.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.49 kg
		2	PARAFORMALDEHYDE	0.804 kg
		3	SODIUM CYANIDE	0.456 kg

RA may take appropriate action as per the decision of Norms Committee

300	**Case No.:49/1/82-ALC4/2017**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01403/AM17/	RLA File :03/94/040/00725/AM17/	Lic.No/Date:0310809937 19.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.49 kg
		2	PARAFORMALDEHYDE	0.804 kg
		3	SODIUM CYANIDE	0.456 kg

RA may take appropriate action as per the decision of Norms Committee

301	**Case No.:51/20/82-ALC4/2016**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01228/AM17/	RLA File :05/24/040/00462/AM17/	Lic.No/Date:0510400921 23.12.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

302	**Case No.:117/20/82-ALC4/2016**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01294/AM17/	RLA File :09/24/040/00511/AM17/	Lic.No/Date:0910064520 26.12.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

303	**Case No.:61/1/82-ALC4/2017**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01415/AM17/	RLA File :03/94/040/00680/AM17/	Lic.No/Date:0310810150 28.12.2016	Defer Date:25.07.2018

Decision : Deferred for comments of TE

304	**Case No.:73/20/82-ALC4/2016**	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01250/AM17/	RLA File :03/95/040/00714/AM17/	Lic.No/Date:0310810140 28.12.2016	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

305	**Case No.:2/20/82-ALC4/2016**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01179/AM17/	RLA File :05/24/040/00471/AM17/	Lic.No/Date:0510400977 28.12.2016	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 8/82 meeting dated 11.07.2013 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
CARVACROL	1 kg	1	LIMONENEs (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE)	2.14 kg

RA may take appropriate action as per the decision of Norms Committee

306	**Case No.:47/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01224/AM17/	RLA File :31/83/040/00087/AM17/	Lic.No/Date:3110066522 29.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee

307	**Case No.:48/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01225/AM17/	RLA File :31/83/040/00089/AM17/	Lic.No/Date:3110066521 29.12.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

308	**Case No.:72/20/82-ALC4/2016**	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

			16.05.2018	
	HQ File :01/82/050/01249/AM17/	RLA File :03/95/040/00732/AM17/	Lic.No/Date:0310810201 29.12.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

309	**Case No.:71/20/82-ALC4/2016**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01248/AM17/	RLA File :03/95/040/00772/AM17/	Lic.No/Date:0310810196 29.12.2016	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SUN DND (NONYLATED DI PHENYLAMINE)	1 kg	1	DI PHENYLAMINE	0.440 kg
		2	NONENE	0.620 kg

RA may take appropriate action as per the decision of Norms Committee

310	**Case No.:70/20/82-ALC4/2016**	Party Name:VINDAS CHEMICAL INDUSTRIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01247/AM17/	RLA File :03/95/040/00738/AM17/	Lic.No/Date:0310810216 30.12.2016	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

311	**Case No.:75/20/82-ALC4/2016**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01252/AM17/	RLA File :03/95/040/00706/AM17/	Lic.No/Date:0310810256 03.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
CHROMOPHOR CHU MOIST	1 kg	1	J. ACID	0.489 kg
		2	ORTHO ANISIDINE	0.293kg
		3	3,4 DIMETHOXY ANILINE	0.339 kg

RA concerned may take further necessary action as per above decision of NC

312	**Case No.:74/20/82-ALC4/2016**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01251/AM17/	RLA File :03/95/040/00727/AM17/	Lic.No/Date:0310810275 03.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
ZINC DIAMMONIUM EDTA - LIQUID ZINC CONTENT 9 % (+/-1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.422 kg

RA may take appropriate action as per the decision of Norms Committee

313	**Case No.:64/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01241/AM17/	RLA File :31/83/040/00084/AM17/	Lic.No/Date:3110066533 04.01.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

314	**Case No.:65/20/82-ALC4/2016**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01242/AM17/	RLA File :31/83/040/00114/AM17/	Lic.No/Date:3110066537 04.01.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
2,6 Xylidine	1 kg	1	2,6 xylenol	As applied
		2	Catalyst	Not allow as specific description not given

RA may take appropriate action as per the decision of Norms Committee

315	**Case No.:59/1/82-ALC4/2017**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01413/AM17/	RLA File :03/94/040/00851/AM17/	Lic.No/Date:0310810295 04.01.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

316	**Case No.:40/20/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01217/AM17/	RLA File :05/23/040/00405/AM17/	Lic.No/Date:0510401078 04.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

317	**Case No.:57/20/82-ALC4/2016**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01234/AM17/	RLA File :05/23/040/00380/AM17/	Lic.No/Date:0510401077 04.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

318	**Case No.:312/4/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00320/AM18/	RLA File :07/24/040/00330/AM17/	Lic.No/Date:071011091 6 05.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
MAGNESIUM L-ASPARTATE	1 kg	1.	L-ASPARTIC ACID	1.02 kg
CALCIUM L-ASPARTATE	1 kg	2.	L-ASPARTIC ACID	0.972 kg
ZINC L-ASPARTATE	1 kg	3.	L-ASPARTIC ACID	0.896 kg

RA concerned may take further necessary action as per above decision of NC

319	**Case No.:289/4/82-ALC4/2017**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00297/AM18/	RLA File :03/95/040/00777/AM17/	Lic.No/Date:0310810363 05.01.2017	

Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

320	**Case No.:94/20/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01271/AM17/	RLA File :03/95/040/00804/AM17/	Lic.No/Date:0310810430 10.01.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 5/82 meeting dated 04.05.2010 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BUTYLATED HYDROXY ANISOLE(BHA)(FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

321	**Case No.:83/20/82-ALC4/2016**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01260/AM17/	RLA File :03/95/040/00805/AM17/	Lic.No/Date:0310810482 12.01.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 5/82 meeting dated 04.05.2010 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BUTYLATED HYDROXY ANISOLE (BHA)(FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

322	**Case No.:82/20/82-ALC4/2016**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01259/AM17/	RLA File :31/83/040/00132/AM17/	Lic.No/Date:3110066551 13.01.2017	Defer Date:25.07.2018

Decision : Deferred for cooments of TE

323	**Case No.:81/20/82-ALC4/2016**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01258/AM17/	RLA File :31/83/040/00128/AM17/	Lic.No/Date:3110066548 13.01.2017	

Decision : Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

324	**Case No.:156/20/82-ALC4/2016**	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01333/AM17/	RLA File :17/24/040/00176/AM17/	Lic.No/Date:1710006538 13.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

325	**Case No.:64/1/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Reject**
	HQ File :01/82/050/01418/AM17/	RLA File :03/94/040/00918/AM17/	Lic.No/Date:0310810510 13.01.2017	
	Decision : Committee considered the as per agenda and it was decided to reject the request of the firm as import and export item are same .			

326	**Case No.:228/4/82-ALC4/2017**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00236/AM18/	RLA File :09/24/040/00526/AM17/	Lic.No/Date:0910064580 13.01.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

327	**Case No.:4/20/82-ALC4/2016**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01181/AM17/	RLA File :03/94/040/00929/AM17/	Lic.No/Date:0310810545 16.01.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

328	**Case No.:21/1/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01375/AM17/	RLA File :05/24/040/00506/AM17/	Lic.No/Date:0510401302 16.01.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso - Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

329	**Case No.:33/1/82-ALC4/2017**	Party Name:SUPER INDUSTRIAL LINING PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01387/AM17/	RLA File :34/24/040/00288/AM17/	Lic.No/Date:3410042837 16.01.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

330	**Case No.:104/20/82-ALC4/2016**	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018	**Status: Reject**

			16.05.2018	
	HQ File :01/82/050/01281/AM17/	RLA File :04/24/040/00170/AM17/	Lic.No/Date:0410162725 18.01.2017	
	Decision : Committee considered the case as per agenda and it was decided to reject the case.			

331	**Case No.:68/1/82-ALC4/2017**	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01422/AM17/	RLA File :03/94/040/00966/AM17/	Lic.No/Date:0310810631 19.01.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

332	**Case No.:99/20/82-ALC4/2016**	Party Name:S M CHEMICAL VAPI PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01276/AM17/	RLA File :03/95/040/00832/AM17/	Lic.No/Date:0310810745 24.01.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

333	**Case No.:61/4/82-ALC4/2017**	Party Name:CAMPHOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00069/AM18/	RLA File :03/94/040/00986/AM17/	Lic.No/Date:0310810776 25.01.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

334	**Case No.:65/1/82-ALC4/2017**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01419/AM17/	RLA File :03/94/040/00976/AM17/	Lic.No/Date:0310810753 25.01.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

335	**Case No.:77/20/82-ALC4/2016**	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01254/AM17/	RLA File :03/95/040/00838/AM17/	Lic.No/Date:0310810865 01.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
3,3,5 TRIMETHYL CYCLOHEXANONE	1MT	1	ACETONE (BACKWARD INTEGRATION FOR ISOPHORONE)	2.054 MT

RA concerned may take further necessary action as per above decision of NC

336	**Case No.:16/1/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018	**Status: Approved**

			16.05.2018	
	HQ File :01/82/050/01370/AM17/	RLA File :05/23/040/00431/AM17/	Lic.No/Date:0510401465 02.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA may take appropriate action as per the decision of Norms Committee

337	**Case No.:14/1/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01368/AM17/	RLA File :05/24/040/00468/AM17/	Lic.No/Date:0510401470 02.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

338	**Case No.:15/1/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01369/AM17/	RLA File :05/24/040/00493/AM17/	Lic.No/Date:0510401471 02.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

339	**Case No.:152/4/82-ALC4/2017**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00160/AM18/	RLA File :09/24/040/00571/AM17/	Lic.No/Date:0910064629 02.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the

technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

340	**Case No.:8/1/82-ALC4/2017**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01362/AM17/	RLA File :05/23/040/00458/AM17/	Lic.No/Date:0510401502 03.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
P-toluene sulfonyl Hydrazide (Mikrofine TSH)	1 kg	1	Toluene	0.684 kg
		2	Hydrazine Hydrate 80%	0.420 kg

RA may take appropriate action as per the decision of Norms Committee

341	**Case No.:9/1/82-ALC4/2017**	Party Name:KLJ ORGANIC LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01363/AM17/	RLA File :05/23/040/00520/AM17/	Lic.No/Date:0510401500 03.02.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

342	**Case No.:12/1/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01366/AM17/	RLA File :05/24/040/00504/AM17/	Lic.No/Date:0510401484 03.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

343	**Case No.:197/4/82-ALC4/2017**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	Approved
	HQ File :01/82/050/00205/AM18/	RLA File :09/24/040/00568/AM17/	Lic.No/Date:0910064645 06.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
DIMETHYL DIMETHYLOL HYDANTOIN (Assay 52-53%Min) Liquid	1 kg	1	5,5 DIMETHYL HYDANTOIN WHITE FINE / CRYSTALLINE POWDER	0.37 kg

RA may take appropriate action as per the decision of Norms Committee

344	**Case No.:59/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00067/AM18/	RLA File :03/94/040/00873/AM17/	Lic.No/Date:0310811015 08.02.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 12/82 dated 20.03.2018 and also and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor EP	1 kg	1	Alpha Pinene	1.146 kg

RA may take appropriate action as per the decision of Norms Committee

345	**Case No.:60/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00068/AM18/	RLA File :03/94/040/00846/AM17/	Lic.No/Date:0310811016 08.02.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

346	**Case No.:69/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00077/AM18/	RLA File :03/94/040/00871/AM17/	Lic.No/Date:0310811014 08.02.2017	Defer Date:25.07.2018

Decision : Deferred for comment of TE

347	**Case No.:49/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00057/AM18/	RLA File :03/95/040/00885/AM17/	Lic.No/Date:0310811039 08.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee

348	**Case No.:84/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00092/AM18/	RLA File :03/95/040/00884/AM17/	Lic.No/Date:0310811041 08.02.2017	Defer Date:25.07.2018
Decision : Deferred for comments of TE			

349

Case No.:74/4/82-ALC4/2017	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00082/AM18/	RLA File :03/94/040/00999/AM17/	Lic.No/Date:0310811094 09.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.69 kg

RA concerned may take further necessary action as per above decision of NC

350

Case No.:75/4/82-ALC4/2017	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00083/AM18/	RLA File :03/94/040/01003/AM17/	Lic.No/Date:0310811095 09.02.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 24/82 meeting dated 15.11.2012 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	ETHYLE DIAMINE TETRA ACETIC ACID	0.730 kg

RA may take appropriate action as per the decision of Norms Committee

351

Case No.:96/1/82-ALC4/2017	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01450/AM17/	RLA File :52/24/040/00075/AM17/	Lic.No/Date:5210042175 10.02.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 10/82 meeting dated 22.08.2013 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
4-HYDROXY COUMARIN-99 % MIN	1 kg	1	Ortho Hydroxy Acetophenone 98% min	0.950 kg
			Di Methyl Carbonate 98% min	1.654 kg

The committee allowed the above norms for one time basis and no repeat norms is allowed

RA may take appropriate action as per the decision of Norms Committee.

352	**Case No.:97/1/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01451/AM17/	RLA File :52/24/040/00076/AM17/	Lic.No/Date:5210042176 10.02.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

353	**Case No.:110/1/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01464/AM17/	RLA File :05/23/040/00499/AM17/	Lic.No/Date:0510401624 14.02.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee.

354	**Case No.:48/4/82-ALC4/2017**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00056/AM18/	RLA File :03/95/040/00792/AM17/	Lic.No/Date:0310811198 14.02.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

355	**Case No.:120/1/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01474/AM17/	RLA File :31/83/040/00136/AM17/	Lic.No/Date:3110066589 15.02.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

356	**Case No.:180/4/82-ALC4/2017**	Party Name:KEKULE PHARMA LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00188/AM18/	RLA File :09/24/040/00540/AM17/	Lic.No/Date:0910064685 15.02.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

357	**Case No.:106/1/82-ALC4/2017**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/01460/AM17/	RLA File :05/24/040/00581/AM17/	Lic.No/Date:0510401672 16.02.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 8/82 meeting dated 11.07.2013 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
CARVACROL	1 kg	1	LIMONENEs (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE)	2.14 kg

RA may take appropriate action as per the decision of Norms Committee.

358

Case No.:96/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00104/AM18/	RLA File :03/95/040/00907/AM17/	Lic.No/Date:0310811294 17.02.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 10/82 meeting dated 22.08.2013 and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DIPENTAMETHYLENE THIURAM TETRA/HEXA SULFIDE(QUREACC DPTT)	1 kg	1	PIPERIDINE	0.466 kg

It was decided to ratify the above ad-hoc input output norms for one time basis only and no repeat is allowed.

RA may take appropriate action as per the decision of Norms Committee.

359

Case No.:109/1/82-ALC4/2017	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01463/AM17/	RLA File :05/23/040/00559/AM17/	Lic.No/Date:0510401721 20.02.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
THYMOL (ABOVE 95% PURITY)	1 kg	1	META CERESOL ABOVE 95% PURITY	0.80 kg

RA may take appropriate action as per the decision of Norms Committee

360	**Case No.:10/4/82-ALC4/2017**	Party Name:O C	Meet No/Date:2/82-	**Status:Deffered**

		SPECIALITIES PVT.LTD.	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00018/AM18/	RLA File :03/95/040/00916/AM17/	Lic.No/Date:0310811325 20.02.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

361	**Case No.:177/20/82-ALC4/2016**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Approved**
	HQ File :01/82/050/01354/AM17/	RLA File :05/24/040/00478/AM17/	Lic.No/Date:0510401740 21.02.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.782 kg
		2	Iso Nonanol	0.444 kg

RA may take appropriate action as per the decision of Norms Committee

362	**Case No.:78/4/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00086/AM18/	RLA File :03/94/040/01035/AM17/	Lic.No/Date:0310811368 22.02.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

363	**Case No.:87/4/82-ALC4/2017**	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00095/AM18/	RLA File :03/94/040/01013/AM17/	Lic.No/Date:0310811379 22.02.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
NA-CMTS (3-FLURANCARBOXYLIC ACID, 2,5-DIHYDRO-4-HYDROXY-2-OXO-,METHYL ESTER, SODIUM SALT (1:1)	1 kg	1	METHANOL	0.0738
		2	POTASSIUM HYDROXIDE (KOH)	0.4136
		3	DIMETHYL MALONATE	0.8265
		4	METHYL CHLOROACETATE (MCA)	0.7103
		5	XYLENE / MIX - XYLENE	0.1538
		6	SODIUM METHYLATE/ SODIUM METHOXIDE	1.1419

RA may take appropriate action as per the decision of Norms Committee

364	**Case No.:22/4/82-ALC4/2017**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00030/AM18/	RLA File :04/24/040/00167/AM17/	Lic.No/Date:0410162830 23.02.2017	Defer Date:25.07.2018

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 kg	1	LINCOMYCIN HYDROCHLORIDE RAW MATERIAL	1.222 BOU

RA may take appropriate action as per the decision of Norms Committee

365	**Case No.:103/1/82-ALC4/2017**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01457/AM17/	RLA File :29/24/040/00009/AM17/	Lic.No/Date:2910025281 23.02.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

366	**Case No.:104/1/82-ALC4/2017**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01458/AM17/	RLA File :29/24/040/00008/AM17/	Lic.No/Date:2910025280 23.02.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

367	**Case No.:182/4/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00190/AM18/	RLA File :09/24/040/00623/AM17/	Lic.No/Date:0910064716 23.02.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts. It was decided to ratify the ad-hoc input output norms as applied by the firm each pack containing 10 tablets under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

368	**Case No.:106/4/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00114/AM18/	RLA File :03/95/040/00921/AM17/	Lic.No/Date:0310811465 27.02.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

369	**Case No.:77/4/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00085/AM18/	RLA File :03/94/040/01034/AM17/	Lic.No/Date:0310811504 01.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA concerned may take further necessary action as per above decision of NC

370	**Case No.:16/4/82-ALC4/2017**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00024/AM18/	RLA File :05/24/040/00604/AM17/	Lic.No/Date:0510401817 01.03.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
L-CARVONE	1 kg	1	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE	1.9 kg

RA may take appropriate action as per the decision of Norms Committee

371	**Case No.:36/4/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00044/AM18/	RLA File :05/23/040/00552/AM17/	Lic.No/Date:0510401831 02.03.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

372	**Case No.:443/4/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00451/AM18/	RLA File :05/23/040/00554/AM17/	Lic.No/Date:0510401830 02.03.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was

decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
KANATOL - 1001	1 kg	1	PHTHALIC ANHYDRIDE	0.349 kg
		2	2-PROPYL HEPTANOL	0.590 kg
		3	ISO DECANOL	0.197 kg

RA may take appropriate action as per the decision of Norms Committee

373	**Case No.:79/4/82-ALC4/2017**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00087/AM18/	RLA File :03/94/040/00466/AM16/	Lic.No/Date:0310811611 03.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

374	**Case No.:23/1/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/01377/AM17/	RLA File :05/24/040/00531/AM17/	Lic.No/Date:0510401847 03.03.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
MENTHONE	1 kg	1	META - CRESOL (M-CRESOL)	1.43 kg
		2	ISO PROPYL ALCOHOL (IPA)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

375	**Case No.:15/4/82-ALC4/2017**	Party Name:SHARP MINT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00023/AM18/	RLA File :05/24/040/00613/AM17/	Lic.No/Date:0510401872 06.03.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

376	**Case No.:102/6/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00672/AM18/	RLA File :07/24/040/00393/AM17/	Lic.No/Date:0710111246 07.03.2017	

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 23.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Calcium Lactate Gluconate	1 kg	1.	Lactic Acid-Any grade	0.560 kg

RA may take appropriate action as per the decision of Norms Committee.

377	**Case No.:91/4/82-ALC4/2017**	Party Name:K V AROCHEM PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00099/AM18/	RLA File :03/94/040/01099/AM17/	Lic.No/Date:0310811662 07.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

378	**Case No.:448/4/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00456/AM18/	RLA File :52/24/040/00084/AM17/	Lic.No/Date:5210042208 07.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

379	**Case No.:81/4/82-ALC4/2017**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00089/AM18/	RLA File :03/95/040/00939/AM17/	Lic.No/Date:0310811677 07.03.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis for one time basis and no repeat is alowed. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

380	**Case No.:90/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00098/AM18/	RLA File :03/94/040/01108/AM17/	Lic.No/Date:0310811713 08.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

381	**Case No.:14/4/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00022/AM18/	RLA File :05/24/040/00622/AM17/	Lic.No/Date:0510401900 08.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso - Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

382

Case No.:40/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00048/AM18/	RLA File :05/23/040/00519/AM17/	Lic.No/Date:0510401909 09.03.2017	Defer Date:25.07.2018

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

383

Case No.:41/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00049/AM18/	RLA File :05/23/040/00557/AM17/	Lic.No/Date:0510401910 09.03.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

384

Case No.:1/1/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/01355/AM17/	RLA File :05/23/040/00553/AM17/	Lic.No/Date:0510401912 09.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
2 CHLOROPYRIDNE	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.325 kg
		3	Methanol	1.41 kg
		4	Caustic Soda	1.40 kg

RA may take appropriate action as per the decision of Norms Committee

385

Case No.:88/4/82-ALC4/2017	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00096/AM18/	RLA File :03/94/040/01019/AM17/	Lic.No/Date:0310811740 09.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para

4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

386	**Case No.:249/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00257/AM18/	RLA File :03/94/040/01106/AM17/	Lic.No/Date:0310811799 14.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

387	**Case No.:42/4/82-ALC4/2017**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00050/AM18/	RLA File :08/24/040/00487/AM17/	Lic.No/Date:0810139906 15.03.2017	Defer Date:25.07.2018

Decision : In the light of earlier decision taken by NC in its 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DASA (4,4 DIAMINO SULFANILIDE)	1 kg	1.	PARA NITRO ANILINE	0.728 kg
		2.	ANILINE OIL	0.468 kg
		3.	ACETIC ACID	0.317 kg
		4.	SODA ASH	0.587 kg

RA may take appropriate action as per the decision of Norms Committee.

388	**Case No.:43/4/82-ALC4/2017**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00051/AM18/	RLA File :08/24/040/00474/AM17/	Lic.No/Date:0810139903 15.03.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

389	**Case No.:30/4/82-ALC4/2017**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00038/AM18/	RLA File :05/23/040/00556/AM17/	Lic.No/Date:0510401982 17.03.2017	

Decision : In the light of earlier decision taken by NC in its 23/82 dated 06.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Mono Ethylene Glycol	1 kg	1.	Denatured Ethyl Alcohol	1.123 kg

(MEG)		2.	Silver Catalyst	0.000228 kg
		3.	Alumina Catalyst	0.000362 kg

RA may take appropriate action as per the decision of Norms Committee.

390

Case No.:233/4/82-ALC4/2017	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00241/AM18/	RLA File :11/24/040/00005/AM17/	Lic.No/Date:1110028271 17.03.2017	

Decision : In the light of earlier decision taken by NC in its 20/82 dated 16.08.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Vicks Vaporub	100 kg	1.	DL-Camphor (Synthetic Camphor)	5.365 kg
		2.	Eucalyptus Oil	1.356 kg
		3.	Nutmeg Oil	0.697 kg
		4.	Turpentine Oil	4.77 kg
		5	Cedarleaf Oil	0.448 kg
		6	White Petrolatum (White Soft Paraffin)	82.30 kg
		7	Thymol	0.0918 kg

RA may take appropriate action as per the decision of Norms Committee.

391

Case No.:93/4/82-ALC4/2017	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00101/AM18/	RLA File :03/95/040/00875/AM17/	Lic.No/Date:0310811896 17.03.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

392

Case No.:145/4/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00153/AM18/	RLA File :09/24/040/00632/AM17/	Lic.No/Date:0910064804 17.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Item of Export	Qty	Sl. No.	Item of Import	Qty
REVERSACOL OXFORD BLUE	1 kg.	1	2,3,3-TRIMETHYL INDOLENINE	1.33 kg

		2	ISO BUTYL BROMIDE	2.28 kg
		3	1-NITROSO 2-NAPHTHOL	1.73 kg
		4	METHANOL	13.37 kg
		5	TOLUENE	2.59 kg

RA concerned may take further necessary action as per above decision of NC.

393	**Case No.:242/4/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00250/AM18/	RLA File :03/94/040/01041/AM17/	Lic.No/Date:0310811954 20.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC.

394	**Case No.:243/4/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00251/AM18/	RLA File :03/94/040/01133/AM17/	Lic.No/Date:0310811949 20.03.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

395	**Case No.:100/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00108/AM18/	RLA File :31/83/040/00172/AM17/	Lic.No/Date:3110066630 21.03.2017	

Decision : In the light of earlier decision taken by NC in its 23/82 dated 06.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Guaiacol 99% PURITY	1 kg	1.	Phenoxy methane / Anisole PURITY 93% MAXIMUM	1.17 kg
		2.	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		3.	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

396	**Case No.:31/4/82-ALC4/2017**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00039/AM18/	RLA File :08/24/040/00512/AM17/	Lic.No/Date:0810139923 21.03.2017	

Decision : In the light of earlier decision taken by NC in its 23/82 dated 06.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2-(2Amino-Ethylamino)-5-Nitro-Benzenesulfonic Acid (Blue HEGN Base Stage 1)	1 kg	1.	Ethyline Di Amine	2.07 kg
		2.	SODA ASH	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

397

Case No.:44/4/82-ALC4/2017	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00052/AM18/	RLA File :05/24/040/00598/AM17/	Lic.No/Date:0510402019 21.03.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

398

Case No.:358/4/82-ALC4/2017	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00366/AM18/	RLA File :56/24/040/00045/AM17/	Lic.No/Date:5610005103 22.03.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

399

Case No.:337/4/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00345/AM18/	RLA File :09/24/040/00560/AM17/	Lic.No/Date:0910064834 22.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
DANTUFF Z - 38%	kg	1.	2 CHLORO PYRIDINE	0.483
		2.	TUNGSTIC ACID	0.023
		3.	HYDROGEN PEROXIDE (H2O2)	0.285
		4	SODIUM SULPHIDE	0.538

			FLAKES	
		5	ZINC SULPHATE	0.462
		6	HEXANE	0.723
		7	TAMOL 851	Not recommended as chemicalname is not given
		8	RHODOLINE 643/COLLOID 643	Not recommended as chemicalname is not given

RA concerned may take further necessary action as per above decision of NC

400

Case No.:348/4/82-ALC4/2017	Party Name:VIVIMED LABS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00356/AM18/	RLA File :09/24/040/00645/AM17/	Lic.No/Date:0910064833 22.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
SODIUM PAS GRANULES 80%(W/W) OR SODIUM PAS GRANULES	kg	1.	SODIUM PARA AMINO SALICYLATE POWDER OR AMINO SALICYLATE SODIUM BP	0.808 kg
		2.	HYDROXY PROPYL METHYL CELLULOSE PHTHALATE	0.05 kg
		3.	ISOPROYL ALCOHOL	3.00 kg
		4.	EUDRAGIT L 100	0.05 kg

RA concerned may take further necessary action as per above decision of NC

401

Case No.:102/4/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00110/AM18/	RLA File :31/83/040/00180/AM17/	Lic.No/Date:3110066637 23.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

402

Case No.:232/4/82-ALC4/2017	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00240/AM18/	RLA File :11/24/040/00006/AM17/	Lic.No/Date:1110028273 23.03.2017	

Decision : In the light of earlier decision taken by NC in its 46/82 dated 14.02.2012, it was decided to

ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
Vicks Vaporub	100 kg	1.	DL-Camphor (Synthetic Camphor)	5.356 kg
		2.	Eucalyptus Oil	1.356 kg
		3.	Nutmeg Oil	0.697 kg
		4.	Turpentine Oil	4.77 kg
		5	Cedarleaf Oil	0.448 kg
		6	White Petrolatum (White Soft Paraffin)	82.30 kg
		7	Thymol	0.0918 kg
		8	50 Gms Labels	Relevant as per packing policy
		9	100 Gms Labels	
		10	80 Gms Tube & Cap	
		11	Direction Folder	

RA may take appropriate action as per the decision of Norms Committee.
*Note : Norms for different pack sizes may be worked out by RA on pro-rata-basis

403	**Case No.:57/4/82-ALC4/2017**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00065/AM18/	RLA File :03/95/040/00874/AM17/	Lic.No/Date:0310812039 23.03.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP.
The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

404	**Case No.:82/4/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM18/	RLA File :03/95/040/00975/AM17/	Lic.No/Date:0310812036 23.03.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

405	**Case No.:32/4/82-ALC4/2017**	Party Name:GOPINATH CHEM-TECH LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00040/AM18/	RLA File :08/24/040/00513/AM17/	Lic.No/Date:0810139940 24.03.2017	Defer Date:25.07.2018

Decision : In the light of earlier decision taken by NC in its 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
DASA (4,4 DIAMINO	1 kg	1.	PARA NITRO ANILINE	0.728 kg

SULFANILIDE)		2.	ANILINE OIL	0.468 kg
		3.	ACETIC ACID	0.317 kg
		4.	SODA ASH	0.587 kg

RA may take appropriate action as per the decision of Norms Committee.

406

Case No.:116/4/82-ALC4/2017	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00124/AM18/	RLA File :05/24/040/00626/AM17/	Lic.No/Date:0510402056 24.03.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Plasticiszer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

407

Case No.:278/4/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00286/AM18/	RLA File :03/94/040/01151/AM17/	Lic.No/Date:0310812128 27.03.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

408

Case No.:429/4/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00437/AM18/	RLA File :03/95/040/01017/AM17/	Lic.No/Date:0310812137 27.03.2017	

Decision : In the light of earlier decision taken by NC in its 8/82 dated 16.09.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
AROMATIC DERIVATIVE OF DIPHENYLAMINE(ADA)	1 kg	1.	DIPHENYLAMINE	0.447 kg
		2.	ALPHA METHYL STYRENE	1.23 kg
		3.	ACTIVATED CLAY	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

409

Case No.:400/4/82-ALC4/2017	Party Name:GLAND PHARMA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00408/AM18/	RLA File :09/24/040/00669/AM17/	Lic.No/Date:0910064844 28.03.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

410	**Case No.:189/4/82-ALC4/2017**	Party Name:MAITHRI DRUGS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00197/AM18/	RLA File :09/24/040/00656/AM17/	Lic.No/Date:0910064843 28.03.2017	Defer Date:25.07.2018
	Decision : Defrerred for comments of TE			

411	**Case No.:276/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00284/AM18/	RLA File :03/94/040/01177/AM17/	Lic.No/Date:0310812315 31.03.2017	Defer Date:25.07.2018
	Decision : Defrerred for comments of TE			

412	**Case No.:101/4/82-ALC4/2017**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00109/AM18/	RLA File :31/83/040/00187/AM17/	Lic.No/Date:3110066649 31.03.2017	

Decision : In the light of earlier decision taken by NC in its 44/82 dated 31.01.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
2,3,6-Trimethyl Phenol (TMP)	1 kg	1.	Meta Cresol (MC99)	0.882 kg
		2.	Methanol	0.575 kg
		3.	Catalyst	0.027 kg

RA may take appropriate action as per the decision of Norms Committee.

413	**Case No.:288/4/82-ALC4/2017**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00296/AM18/	RLA File :03/94/040/00979/AM17/	Lic.No/Date:0310812327 03.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

414	**Case No.:294/4/82-ALC4/2017**	Party Name:ARJUN CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Reject**
	HQ File :01/82/050/00302/AM18/	RLA File :04/24/040/00202/AM17/	Lic.No/Date:0410162954 04.04.2017	
	Decision : Committee considered the case as per agenda and it was decided to reject the case.			

415	**Case No.:338/4/82-ALC4/2017**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00346/AM18/	RLA File :09/24/040/00668/AM17/	Lic.No/Date:0910064866 04.04.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA may take appropriate action as per the decision of Norms Committee			

416	**Case No.:103/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00111/AM18/	RLA File :03/95/040/01013/AM17/	Lic.No/Date:0310812389 10.04.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

417	**Case No.:104/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM18/	RLA File :03/95/040/00947/AM17/	Lic.No/Date:0310812391 10.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

418	**Case No.:105/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00113/AM18/	RLA File :03/95/040/01012/AM17/	Lic.No/Date:0310812393 10.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

419	**Case No.:122/4/82-ALC4/2017**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00130/AM18/	RLA File :34/24/040/00007/AM18/	Lic.No/Date:3410043113 12.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

420	**Case No.:69/6/82-ALC4/2017**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00639/AM18/	RLA File :03/95/040/00005/AM18/	Lic.No/Date:0310812491 13.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

421	**Case No.:254/4/82-ALC4/2017**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

			16.05.2018	
	HQ File :01/82/050/00262/AM18/	RLA File :03/95/040/00125/AM16/	Lic.No/Date:0310812476 13.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

422	**Case No.:280/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00288/AM18/	RLA File :31/83/040/00001/AM18/	Lic.No/Date:3110066698 17.04.2017	
	Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm for one time basis only. No repeat is allowed. **The committee allowed the above norms for one time basis and no repeat norms is allowed** RA concerned may take further necessary action as per above decision of NC.			

423	**Case No.:306/4/82-ALC4/2017**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00314/AM18/	RLA File :05/24/040/00008/AM18/	Lic.No/Date:0510402246 18.04.2017	Defer Date:25.07.2018
	Decision : Deferred for ecomments of TE			

424	**Case No.:293/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00301/AM18/	RLA File :03/95/040/00029/AM18/	Lic.No/Date:0310812521 18.04.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 5/82 meeting dated 04.10.2010 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms for under para 4.7 of HBP as per details below or as applied by firm whichever is lower (no repeat one time basis only):

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BUTYLATED HYDROXY ANISOLE(BHA)(FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

425	**Case No.:139/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00147/AM18/	RLA File :03/95/040/01048/AM17/	Lic.No/Date:0310812568 19.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

426	**Case No.:140/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00148/AM18/	RLA File :03/95/040/01047/AM17/	Lic.No/Date:0310812609 19.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

427	**Case No.:392/4/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00400/AM18/	RLA File :03/94/040/00034/AM18/	Lic.No/Date:0310812669 21.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

428

Case No.:237/4/82-ALC4/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00245/AM18/	RLA File :03/95/040/00043/AM18/	Lic.No/Date:0310812667 21.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Terpineol perfumery grade	1 kg	1	Beta Pinene extra pure	1.36 kg
		2	Acetone	As applied

RA may take appropriate action as per the decision of Norms Committee

429

Case No.:258/4/82-ALC4/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00266/AM18/	RLA File :03/95/040/00040/AM18/	Lic.No/Date:0310812666 21.04.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Terpineol perfumery grade	1 kg	1	Alpha Pinene extra pure	1.36 kg
		2	Methane Sulphonic Acid	As applied
		3	Toluene	As applied

RA may take appropriate action as per the decision of Norms Committee

430	**Case No.:217/4/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00225/AM18/	RLA File :05/24/040/00026/AM18/	Lic.No/Date:0510402310 21.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

431	**Case No.:381/4/82-ALC4/2017**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00389/AM18/	RLA File :03/94/040/00033/AM18/	Lic.No/Date:0310812680 24.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

432	**Case No.:352/4/82-ALC4/2017**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00360/AM18/	RLA File :56/24/040/00004/AM18/	Lic.No/Date:5610005123 24.04.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

433	**Case No.:297/4/82-ALC4/2017**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00305/AM18/	RLA File :04/24/040/00187/AM17/	Lic.No/Date:0410163028 25.04.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

434	**Case No.:235/4/82-ALC4/2017**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00243/AM18/	RLA File :52/24/040/00003/AM18/	Lic.No/Date:5210042240 25.04.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 14/82 meeting dated 05.07.2011 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower (no repeat one time basis only):

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
5-Amino-1 2-Xylene-3-Sulfo-2-DMABS or ASH ACID	1 kg	1	4-Nitro Ortho Xylene or 4 Nitro O Xylene (4 Nox)	1.074 kg
		2	Mono Ethanolamine or 2-Ethanol Amine	0.865 kg

RA may take appropriate action as per the decision of Norms Committee

To be discussed with TE

435	**Case No.:101/6/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00671/AM18/	RLA File :07/24/040/00006/AM18/	Lic.No/Date:0710111482 26.04.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 16/82 meeting dated 19.07.2011 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CALCIUM LACTATE	1 kg	1	LACTIC ACID - ANY	0.481 kg

GLUCONATE			GRADE	
		2	GLUCONO DELTA LACTONE	0.303 kg
		3	CALCIUM CARBONATE	0.680 kg

RA may take appropriate action as per the decision of Norms Committee

436	**Case No.:250/4/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00258/AM18/	RLA File :03/95/040/00034/AM18/	Lic.No/Date:0310812810 26.04.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

437	**Case No.:209/4/82-ALC4/2017**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00217/AM18/	RLA File :05/24/040/00030/AM18/	Lic.No/Date:0510402353 26.04.2017	

Decision : Committee considered case as per agenda and in the presence of the technical experts it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
MENTHONE	1 kg	1	META - CRESOL (M-CRESOL)	1.43 kg
		2	ISO PROPYL ALCOHOL (IPA)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

438	**Case No.:241/4/82-ALC4/2017**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00249/AM18/	RLA File :03/95/040/00035/AM18/	Lic.No/Date:0310812915 27.04.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 20.03.2018 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur	1 Kg.	1.	Myrcene 80%	0.90 kg
		2.	Methyl Ethyl Ketone	0.53 kg
		3.	Phosphoric Acid	0.025 kg

RA concerned may take further necessary action as per above decision of NC

439	**Case No.:238/4/82-ALC4/2017**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00246/AM18/	RLA File :03/95/040/00032/AM18/	Lic.No/Date:0310812878 27.04.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

440	**Case No.:5/3/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00006/AM18/	RLA File :05/24/040/00043/AM18/	Lic.No/Date:0510402397 01.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.400 kg
		2	ISO NONYL ALCOHOL	0.700 kg

RA may take appropriate action as per the decision of Norms Committee

441	**Case No.:223/4/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00231/AM18/	RLA File :05/24/040/00025/AM18/	Lic.No/Date:0510402436 03.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

442	**Case No.:7/3/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00008/AM18/	RLA File :03/94/040/00075/AM18/	Lic.No/Date:0310813093 05.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm for one time basis only and no repeat is allowed.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

443	**Case No.:213/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00221/AM18/	RLA File :05/23/040/00630/AM17/	Lic.No/Date:0510402482 08.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

444	**Case No.:1/10/82-ALC4/2017**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00839/AM18/	RLA File :03/94/040/00120/AM18/	Lic.No/Date:0310813183 11.05.2017	

Decision : In the light of earlier decision taken by NC in its 17 /AM14 meeting dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg
2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.:3260-88-6	1 kg	1	3-Chloro-2-methylaniline CAS No.: 87-60-5	1.20 kg
		2	Sodium nitrite CAS No.: 7632-00-0	0.587 kg

RA may take appropriate action as per the decision of Norms Committee

445	**Case No.:369/4/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00377/AM18/	RLA File :03/94/040/00098/AM18/	Lic.No/Date:0310813193 11.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed MT
DIISOPROPYL ETHER	1 MT	1	CARBOSOL TH (C-TH) (ISOPROPYL ETHER)	1.11 MT

RA concerned may take further necessary action as per above decision of NC

446	**Case No.:370/4/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00378/AM18/	RLA File :03/94/040/00072/AM18/	Lic.No/Date:0310813191 11.05.2017	

Decision : In the light of earlier decision taken by NC in its 11 /AM14 meeting dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm,

whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
1,4 Dioxane	1 kg	1.	Mixed Ethylene Glycol	1.802 kg

RA may take appropriate action as per the decision of Norms Committee

447	**Case No.:367/4/82-ALC4/2017**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00375/AM18/	RLA File :03/94/040/00117/AM18/	Lic.No/Date:0310813223 12.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
TINOSORB S / VIVITRIAZ S	1 kg	1.	TOLUENE	2.80
		2.	ACTIVATED CARBON	0.100
		3.	ETHYLENE DI CHLORIDE	1.95
		4	RESORCINOL	1.20
		5	2-ETHYL HEXYL BROMIDE	1.54

RA concerned may take further necessary action as per above decision of NC

448	**Case No.:349/4/82-ALC4/2017**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00357/AM18/	RLA File :32/24/040/00001/AM18/	Lic.No/Date:3210078173 12.05.2017	

Decision : In the light of earlier decision taken by NC in its 14 /AM14 meeting dated 24.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Enamber / Kephalis / Tetrambrone	1 kg	1.	Triethyl Orthoformate	2.400 kg
		2.	Di Acetone Alcohol	5.720 kg

RA may take appropriate action as per the decision of Norms Committee

449	**Case No.:426/4/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00434/AM18/	RLA File :03/95/040/00062/AM18/	Lic.No/Date:0310813238 12.05.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

450	**Case No.:386/4/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00394/AM18/	RLA File :03/94/040/00095/AM18/	Lic.No/Date:0310813306 16.05.2017	Defer Date:25.07.2018
Decision : Deferred for comments of TE			

451

Case No.:387/4/82-ALC4/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00395/AM18/	RLA File :03/94/040/00110/AM18/	Lic.No/Date:0310813301 16.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CYANOETHANE (99.5%)	1 Kg.	1	PROPIONITRILE 98%	0.102 kg

RA concerned may take further necessary action as per above decision of NC

452

Case No.:414/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00422/AM18/	RLA File :05/23/040/00636/AM17/	Lic.No/Date:0510402584 16.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

453

Case No.:415/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00423/AM18/	RLA File :05/23/040/00613/AM17/	Lic.No/Date:0510402583 16.05.2017	Defer Date:25.07.2018
Decision : Deferred for comments of TE			

454

Case No.:431/4/82-ALC4/2017	Party Name:UNIVERSAL CHEMICALS AND INDUSTRIES PVT. LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00439/AM18/	RLA File :03/95/040/00135/AM18/	Lic.No/Date:0310813297 16.05.2017	Defer Date:25.07.2018
Decision : Deferred for comments of TE			

455	**Case No.:309/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM18/	RLA File :31/83/040/00025/AM18/	Lic.No/Date:3110066749 17.05.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

456	**Case No.:393/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00401/AM18/	RLA File :31/83/040/00026/AM18/	Lic.No/Date:3110066750 17.05.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

457	**Case No.:410/4/82-ALC4/2017**	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00418/AM18/	RLA File :34/24/040/00038/AM18/	Lic.No/Date:3410043198 18.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM BUTYRATE	1 Kg.	1	BUTYRIC ACID	0.788 kg

RA concerned may take further necessary action as per above decision of NC

458	**Case No.:368/4/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00376/AM18/	RLA File :03/94/040/00115/AM18/	Lic.No/Date:0310813394 18.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis for one time only and no repeat is allowed.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

459	**Case No.:457/4/82-ALC4/2017**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00465/AM18/	RLA File :56/24/040/00007/AM18/	Lic.No/Date:5610005139 18.05.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

460	**Case No.:398/4/82-ALC4/2017**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00406/AM18/	RLA File :05/24/040/00042/AM18/	Lic.No/Date:0510402628 18.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso - Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

461

Case No.:5/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00013/AM18/	RLA File :05/23/040/00004/AM18/	Lic.No/Date:0510402661 22.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg
		3	Heptane	0.253 kg
		4	Stergene	0.005 kg
		5	Carbon	0.005 kg

RA may take appropriate action as per the decision of Norms Committee

462

Case No.:98/6/82-ALC4/2017	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00668/AM18/	RLA File :07/24/040/00054/AM18/	Lic.No/Date:0710111644 23.05.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 23/82 meeting dated 01.11.2012 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
CALCIUM GLUCONATE - INJECTABLE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	1.09 kg
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE - ORAL GRADE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee

463	**Case No.:302/4/82-ALC4/2017**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2018	**Status: Approved**

			16.05.2018	
	HQ File :01/82/050/00310/AM18/	RLA File :03/94/040/01120/AM17/	Lic.No/Date:0310813507 24.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2ETHYLHEXYLAMINE	1 Kg.	1	2ETHYLHEXANOL	1.011 kg

RA concerned may take further necessary action as per above decision of NC

464	**Case No.:308/4/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00316/AM18/	RLA File :31/83/040/00021/AM18/	Lic.No/Date:3110066767 29.05.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acetyl Anisole	1 Kg.	1	Phenoxy methane / Anisole PURITY 99% AND ABOVE	0.90 kg
		2	Acetic Anhydride PURITY 99%	0.755 kg

RA concerned may take further necessary action as per above decision of NC

465	**Case No.:435/4/82-ALC4/2017**	Party Name:VIVID GLOBAL INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00443/AM18/	RLA File :03/95/040/00070/AM18/	Lic.No/Date:0310813629 29.05.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

466	**Case No.:475/4/82-ALC4/2017**	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00483/AM18/	RLA File :07/24/040/00072/AM18/	Lic.No/Date:0710111685 30.05.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

467	**Case No.:438/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00446/AM18/	RLA File :03/95/040/00180/AM18/	Lic.No/Date:0310813691 31.05.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

468	**Case No.:533/4/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00541/AM18/	RLA File :03/94/040/00002/AM18/	Lic.No/Date:0310813833 07.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

469	**Case No.:461/4/82-ALC4/2017**	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00469/AM18/	RLA File :34/24/040/00064/AM18/	Lic.No/Date:3410043273 07.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

470	**Case No.:300/4/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00308/AM18/	RLA File :07/24/040/00076/AM18/	Lic.No/Date:0710111738 12.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COPPER GLUCONATE	1 Kg.	1	GLUCONO DELTA LACTONE	0.901 kg
		2	COPPER OXIDE - ANY GRADE	0.225 kg

RA concerned may take further necessary action as per above decision of NC

471	**Case No.:450/4/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00458/AM18/	RLA File :05/24/040/00121/AM18/	Lic.No/Date:0510403104 13.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.372 kg
		2	ISO NONYL ALCOHOL	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

472	**Case No.:2/6/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00572/AM18/	RLA File :03/94/040/00089/AM18/	Lic.No/Date:0310813983 14.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

473	**Case No.:428/4/82-ALC4/2017**	Party Name:OM INTERCONTINENTAL	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM18/	RLA File :03/95/040/00149/AM18/	Lic.No/Date:0310813971 14.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

474	**Case No.:420/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00428/AM18/	RLA File :03/95/040/00106/AM18/	Lic.No/Date:0310813970 14.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

475	**Case No.:524/4/82-ALC4/2017**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00532/AM18/	RLA File :03/94/040/00222/AM18/	Lic.No/Date:0310814086 19.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

476	**Case No.:452/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00460/AM18/	RLA File :03/95/040/00215/AM18/	Lic.No/Date:0310814112 20.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

477	**Case No.:453/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00461/AM18/	RLA File :03/95/040/00201/AM18/	Lic.No/Date:0310814111 20.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

478	**Case No.:99/6/82-ALC4/2017**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00669/AM18/	RLA File :07/24/040/00089/AM18/	Lic.No/Date:0710111798 21.06.2017	

Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms as per the earlier decision taken in norms committee meeting No.8/82 held on 11.07.2013 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

MAGNESIUM CITRATE	1 kg	1	Citric Acid	1.001 kg
		2	Magnesium Carbonate	0.730 kg
CALCIUM CITRATE	1 kg	1	Citric Acid	0.816 kg
		2	Calcium Carbonate	0.708 kg
ZINC CITRATE	1 kg	1	Citric Acid	0.880 kg
POTASSIUM CITRATE	1 kg	1	Citric Acid	0.859 kg

RA may take appropriate action as per the decision of Norms Committee.

479

Case No.:451/4/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00459/AM18/	RLA File :05/24/040/00134/AM18/	Lic.No/Date:0510403184 21.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Plasticizer (PVC) (DINP)	1 kg	1	Phthalic Anhydride	0.372 kg
		2	Iso - Nonanol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

480

Case No.:503/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00511/AM18/	RLA File :34/24/040/00075/AM18/	Lic.No/Date:3410043299 21.06.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

481

Case No.:504/4/82-ALC4/2017	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00512/AM18/	RLA File :34/24/040/00076/AM18/	Lic.No/Date:3410043298 21.06.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

482

Case No.:454/4/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00462/AM18/	RLA File :31/83/040/00043/AM18/	Lic.No/Date:3110066801 28.06.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis no repeat one time basis only.

	The committee allowed the above norms for one time basis and no repeat norms is allowed RA concerned may take further necessary action as per above decision of NC

483	**Case No.:547/4/82-ALC4/2017**	Party Name:VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00555/AM18/	RLA File :03/95/040/00170/AM18/	Lic.No/Date:0310814300 28.06.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

484	**Case No.:479/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00487/AM18/	RLA File :05/23/040/00101/AM18/	Lic.No/Date:0510403306 03.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

485	**Case No.:548/4/82-ALC4/2017**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00556/AM18/	RLA File :03/95/040/00216/AM18/	Lic.No/Date:0310814420 04.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and and as per earlier decision taken by NC in its 4/82 meeting dated 16.05.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-(4-Chloro-2-Fluro-5-Mercapto-Phenyl-1-Methyl-6-Triflouromethyl-1-H-Pyrimidine-2,4 Dione (PDSH)	1 kg	1	Ethyl 4,4,4 Trifluoro Aceto Acetate	1.220 kg
		2.	4-Chloro 2- Fluoro Aniline	0.998 kg
		3.	Ethyl Chloroformate	1.060 kg

RA may take appropriate action as per the decision of Norms Committee.

RA concerned may take further necessary action as per above decision of NC

486	**Case No.:480/4/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00488/AM18/	RLA File :05/23/040/00078/AM18/	Lic.No/Date:0510403332 05.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

487	**Case No.:499/4/82-ALC4/2017**	Party Name:TIDE INDUSTRIES	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00507/AM18/	RLA File :34/24/040/00089/AM18/	Lic.No/Date:3410043330 05.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

488	**Case No.:50/6/82-ALC4/2017**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00620/AM18/	RLA File :03/94/040/00232/AM18/	Lic.No/Date:0310814551 11.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

489	**Case No.:544/4/82-ALC4/2017**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00552/AM18/	RLA File :03/95/040/00267/AM18/	Lic.No/Date:0310814547 11.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

490	**Case No.:541/4/82-ALC4/2017**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00549/AM18/	RLA File :03/95/040/00298/AM18/	Lic.No/Date:0310814546 11.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

491	**Case No.:515/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00523/AM18/	RLA File :03/95/040/00316/AM18/	Lic.No/Date:0310814578 12.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

492	**Case No.:546/4/82-**	Party Name:YASHO	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2017	INDUSTRIES PVT.LTD.	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00554/AM18/	RLA File :03/95/040/00315/AM18/	Lic.No/Date:0310814576 12.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

493	**Case No.:5/6/82-ALC4/2017**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00575/AM18/	RLA File :03/95/040/00313/AM18/	Lic.No/Date:0310814612 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

494	**Case No.:489/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00497/AM18/	RLA File :03/95/040/00049/AM18/	Lic.No/Date:0310814608 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

495	**Case No.:490/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00498/AM18/	RLA File :03/95/040/00012/AM18/	Lic.No/Date:0310814610 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

496	**Case No.:542/4/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00550/AM18/	RLA File :03/95/040/00021/AM18/	Lic.No/Date:0310814604 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

497	**Case No.:543/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00551/AM18/	RLA File :03/95/040/00320/AM18/	Lic.No/Date:0310814603 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

498	**Case No.:545/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00553/AM18/	RLA File :03/95/040/00321/AM18/	Lic.No/Date:0310814602 13.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

499	**Case No.:47/6/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

		LIMITED,	16.05.2018	
	HQ File :01/82/050/00617/AM18/	RLA File :03/94/040/00315/AM18/	Lic.No/Date:0310814632 14.07.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

500	**Case No.:48/6/82-ALC4/2017**	Party Name:KUSUMA PHARMA	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00618/AM18/	RLA File :03/94/040/00280/AM18/	Lic.No/Date:0310814626 14.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
Sodium Saccharin (Pure Dental Grade)	1kg		Sodium Saccharin	1.01 kg

RA concerned may take further necessary action as per above decision of NC.

501	**Case No.:514/4/82-ALC4/2017**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00522/AM18/	RLA File :03/95/040/00958/AM17/	Lic.No/Date:0310814640 17.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

502	**Case No.:469/4/82-ALC4/2017**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00477/AM18/	RLA File :32/24/040/00011/AM18/	Lic.No/Date:3210078220 18.07.2017	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its 14 /AM14 meeting dated 24.10.2013, in the presence of the technical experts present in the meeting and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Secondary Butyl Quinoline	1 kg	1.	Glycerine	2.748 kg

RA may take appropriate action as per the decision of Norms Committee

503	**Case No.:33/6/82-ALC4/2017**	Party Name:GODAVARI DRUGS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

HQ File :01/82/050/00603/AM18/	RLA File :09/24/040/00191/AM18/	Lic.No/Date:0910065287 19.07.2017	Defer Date:25.07.2018
Decision : Deferred for comments of TE			

504

Case No.:506/4/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00514/AM18/	RLA File :05/23/040/00077/AM18/	Lic.No/Date:0510403444 19.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.057 kg
		3	Ammonia	0.76 kg
		4	Alumino Silicate Catalyst	0.82 kg
		5	Propionaldehyde	0.007 kg

RA may take appropriate action as per the decision of Norms Committee

505

Case No.:540/4/82-ALC4/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00548/AM18/	RLA File :03/95/040/00870/AM17/	Lic.No/Date:0310814697 19.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
1,4 DIBROMOBUTANE	1 kg	1	TETRAHYDROFURAN	0.412 kg
		2	HYDROBROMIC ACID 48%	1.929 kg

RA concerned may take further necessary action as per above decision of NC

506

Case No.:108/10/82-ALC4/2017	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00946/AM18/	RLA File :34/24/040/00098/AM18/	Lic.No/Date:3410043354 20.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Duloxetine Hydrochloride Gastro - Resistant Capsule 30mg (Uxagam 30	Number	1.	Duloxetine Hydrochloride	30.6 mg/30 mg capsule

mg caps.) (Net content of active ingredients 81.48 kgs)			Ph.Eur	
Duloxetine Hydrochloride Gastro - Resistant Capsule 60mg (Uxagam 60 mg caps.) (Net content of active ingredients 162.96 kgs)	Number	1.	Duloxetine Hydrochloride Ph.Eur	61.2 mg/60 mg capsule

RA may take appropriate action as per the decision of Norms Committee

507

Case No.:471/4/82-ALC4/2017	Party Name:PI INDUSTRIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00479/AM18/	RLA File :13/24/040/00020/AM18/	Lic.No/Date:1310048681 20.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
PENTOXAZONE TECHNICAL 3-(4-Chloro-5-Cyclopentyloxy-2-Fluorophenyl)-5-Isopropylidene-1,3 Oxazolidine-2,4-Dione	1 kg	1	2-Chloro-4-fluro-5-nitrophenyl ethyl carbonate 50% Toluene Solution	2.133
		2	Toluene	3.18
		3	Ethyl chloro formate	0.627
		4	Cyclopentyl bromide	1.10
		5	Sodium Ethoxide	0.823
		6	Acetone	0.741

RA may take appropriate action as per the decision of Norms Committee

508

Case No.:60/6/82-ALC4/2017	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00630/AM18/	RLA File :03/94/040/00318/AM18/	Lic.No/Date:0310814759 21.07.2017	Defer Date:25.07.2018

Decision :Deferred for comments of TE

509

Case No.:552/4/82-ALC4/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00560/AM18/	RLA File :03/95/040/00851/AM17/	Lic.No/Date:0310814738 21.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
N-DECYL BROMIDE(1-BROMODEACNE)	1 kg	1	DECYL ALCOHOL(ECOROL/NACOL-10-98/1-DECANOL)	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA may take appropriate action as per the decision of Norms Committee

510	**Case No.:553/4/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00561/AM18/	RLA File :03/95/040/00485/AM17/	Lic.No/Date:0310814740 21.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
N-DECYL BROMIDE(1-BROMODECANE)	1 kg	1	DECYL ALCOHOL	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA may take appropriate action as per the decision of Norms Committee

511	**Case No.:554/4/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00562/AM18/	RLA File :03/95/040/00563/AM17/	Lic.No/Date:0310814746 21.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
1,6 DICHLORO HEXANE	1 kg		1,6 HEXANDIOL	0.896 kg

RA may take appropriate action as per the decision of Norms Committee

512	**Case No.:555/4/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00563/AM18/	RLA File :03/95/040/00652/AM17/	Lic.No/Date:0310814741 21.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
n-DECYL BROMIDE	1 kg	1	DECYL ALCOHOL(ECOROL/NACOL-10-98/1-DECANOL)	0.794 kg
		2	HYDROBROMIC ACID 48%	0.848 kg

RA may take appropriate action as per the decision of Norms Committee

513	**Case No.:63/6/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00633/AM18/	RLA File :03/94/040/00175/AM18/	Lic.No/Date:0310814798 24.07.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

514	**Case No.:557/4/82-ALC4/2017**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00565/AM18/	RLA File :03/95/040/00336/AM18/	Lic.No/Date:0310814790 24.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

515	**Case No.:8/10/82-ALC4/2017**	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00846/AM18/	RLA File :08/24/040/00100/AM18/	Lic.No/Date:0810140711 25.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

516	**Case No.:560/4/82-ALC4/2017**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00568/AM18/	RLA File :03/95/040/00650/AM17/	Lic.No/Date:0310814812 25.07.2017	

Decision : Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
6-BROMOHEXYLTRIMETHYL AMONIUM BROMIDE (BHTAB)	1 kg	1	1,6 HEXANDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA may take appropriate action as per the decision of Norms Committee

517	**Case No.:518/4/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00526/AM18/	RLA File :03/95/040/00291/AM18/	Lic.No/Date:0310814811 25.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

518	**Case No.:497/4/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00505/AM18/	RLA File :52/24/040/00020/AM18/	Lic.No/Date:5210042320 26.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity

				allowed Kg
AMINOACETALDEHYDE DIMETHYL ACETAL 98% MIN.	kg	1	CHLOROACETALDEHYDE DIMETHYL ACETAL 98% MIN	2.00 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:18/6/82-ALC4/2017	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00588/AM18/	RLA File :52/24/040/00021/AM18/	Lic.No/Date:5210042321 26.07.2017	

519 **Decision :** In the light of earlier decision taken by NC in its 1/AM82 meeting dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1-(2-[2-HYDROXY ETHOXY] ETHYL) PIPERAZINE- 99% min	1 kg	1.	2-(2-CHLORO ETHOXY) ETHANOL -98% MIN	1.100 kg
			PIPERAZINE ANHYDROUS -98% MIN	1.283 kg

RA may take appropriate action as per the decision of Norms Committee

520	**Case No.:19/6/82-ALC4/2017**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00589/AM18/	RLA File :52/24/040/00019/AM18/	Lic.No/Date:5210042319 26.07.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

	Case No.:62/6/82-ALC4/2017	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00632/AM18/	RLA File :03/94/040/00108/AM18/	Lic.No/Date:0310814846 26.07.2017	

521 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
PURE CINEOLE	kg		EUCALYPTOL OIL	1.05 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:58/6/82-ALC4/2017	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
522	HQ File :01/82/050/00628/AM18/	RLA File :03/94/040/00324/AM18/	Lic.No/Date:0310814882 27.07.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

523	**Case No.:492/4/82-ALC4/2017**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00500/AM18/	RLA File :05/23/040/00169/AM18/	Lic.No/Date:0510403520 27.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

524	**Case No.:39/6/82-ALC4/2017**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00609/AM18/	RLA File :03/94/040/00195/AM18/	Lic.No/Date:0310814899 28.07.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

525

Case No.:7/10/82-ALC4/2017	Party Name:ARVEE LABORATORIES INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00845/AM18/	RLA File :08/24/040/00090/AM18/	Lic.No/Date:0810140735 28.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
5-Lithiosulfo Isophthatic Acid	1 kg	1	ISOPHTHALIC ACID	0.857 kg
		2	LITHIUM CARBONATE	0.89 kg

RA concerned may take further necessary action as per above decision of NC

526

Case No.:61/6/82-ALC4/2017	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00631/AM18/	RLA File :03/94/040/00368/AM18/	Lic.No/Date:0310814896 28.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
ANETHOLE (PURE)	1 kg	1	BENZENE,1-METHOXY-4-(1-PROPENYL)-(E)	1.02

RA concerned may take further necessary action as per above decision of NC

527	**Case No.:496/4/82-ALC4/2017**	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00504/AM18/	RLA File :52/24/040/00018/AM18/	Lic.No/Date:5210042325 28.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

528	**Case No.:498/4/82-ALC4/2017**	Party Name:VERTELLUS SPECIALTY MATERIALS (INDIA) PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00506/AM18/	RLA File :52/24/040/00023/AM18/	Lic.No/Date:5210042326 28.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis no repeat one time basis only.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

529	**Case No.:519/4/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00527/AM18/	RLA File :03/95/040/00018/AM17/	Lic.No/Date:0310814939 31.07.2017	Defer Date:25.07.2018

Decision : Deferred for comments o f TE

530	**Case No.:550/4/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00558/AM18/	RLA File :03/95/040/00695/AM16/	Lic.No/Date:0310814937 31.07.2017	Defer Date:25.07.2018

Decision : Deferred for comments o f TE

531	**Case No.:539/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00547/AM18/	RLA File :03/95/040/00359/AM18/	Lic.No/Date:0310814922 31.07.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
OCTYLATED DIPHENYLAMINE (OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405 kg
		2	DI-ISOBUTYLENE	0.62 kg
		3	ACTIVATED CLAY	0.1 kg

RA concerned may take further necessary action as per above decision of NC

532	**Case No.:43/6/82-ALC4/2017**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00613/AM18/	RLA File :03/94/040/00329/AM18/	Lic.No/Date:0310814962 01.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg/kg
Octyl Diphenyl Cyanoacryslate	kg	1	Methyl Cyanoacetate	0.345 kg
			2-Ethyl Hexyl Alcohol	0.437 kg
			Benzophenone	0.520 kg
			HDPE Granules	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC

533	**Case No.:21/6/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00591/AM18/	RLA File :05/23/040/00176/AM18/	Lic.No/Date:0510403572 02.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments o f TE

534	**Case No.:130/6/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00700/AM18/	RLA File :03/95/040/00194/AM16/	Lic.No/Date:0310814982 02.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments o f TE

535	**Case No.:133/6/82-ALC4/2017**	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00703/AM18/	RLA File :03/95/040/00223/AM16/	Lic.No/Date:0310815017 04.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments o f TE

536	**Case No.:51/6/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00621/AM18/	RLA File :03/94/040/00300/AM18/	Lic.No/Date:0310815070 08.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.69 kg

RA concerned may take further necessary action as per above decision of NC

537	**Case No.:52/6/82-ALC4/2017**	Party Name:AVA	Meet No/Date:2/82-	**Status:**

		CHEMICALS PVT.LTD.,	ALC4/2018 16.05.2018	**Approved**
	HQ File :01/82/050/00622/AM18/	RLA File :03/94/040/00301/AM18/	Lic.No/Date:0310815067 08.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 10/82 meeting dated 22.08.2013 and in the presence of the technical experts it was decided to ratify the ad-hc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC AICD	0.710 kg

RA may take appropriate action as per the decision of Norms Committee

538	**Case No.:53/6/82-ALC4/2017**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00623/AM18/	RLA File :03/94/040/00299/AM18/	Lic.No/Date:0310815068 08.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.69 kg

RA concerned may take further necessary action as per above decision of NC

539	**Case No.:20/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00590/AM18/	RLA File :05/23/040/00096/AM18/	Lic.No/Date:0510403619 08.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

540	**Case No.:135/6/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00705/AM18/	RLA File :03/95/040/00378/AM18/	Lic.No/Date:0310815073 08.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 14/82 meeting dated 24.10.2013 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BUTYLATED HYDROXY ANISOLE(BHA) (FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

541	**Case No.:41/6/82-ALC4/2017**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00611/AM18/	RLA File :03/94/040/00091/AM18/	Lic.No/Date:0310815096 09.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

542	**Case No.:22/6/82-ALC4/2017**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00592/AM18/	RLA File :05/24/040/00196/AM18/	Lic.No/Date:0510403640 10.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

543	**Case No.:35/6/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00605/AM18/	RLA File :03/94/040/00391/AM18/	Lic.No/Date:0310815132 11.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

544

	Case No.:25/6/82-ALC4/2017	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00595/AM18/	RLA File :05/23/040/00173/AM18/	Lic.No/Date:0510403667 11.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

545	**Case No.:113/6/82-ALC4/2017**	Party Name:MOHINI	Meet No/Date:2/82-	**Status:**

		ORGANICS PVT. LTD.,	ALC4/2018 16.05.2018	**Approved**
	HQ File :01/82/050/00683/AM18/	RLA File :03/95/040/00326/AM18/	Lic.No/Date:0310815136 11.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 29.08.2014 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
SORBITAN MONO OLEATE	1 kg	1	SORBITOL 70%	0.501 kg

RA may take appropriate action as per the decision of Norms Committee

546	**Case No.:34/6/82-ALC4/2017**	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00604/AM18/	RLA File :31/83/040/00058/AM18/	Lic.No/Date:3110066832 11.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 29.08.2014 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
Di Methyl Adipate (Purity + 99%)	1 kg	1	Adipic Acid (Purity + 99%)	0.921 kg

RA may take appropriate action as per the decision of Norms Committee

547	**Case No.:57/6/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00627/AM18/	RLA File :03/94/040/00412/AM18/	Lic.No/Date:0310815209 17.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

548	**Case No.:42/6/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00612/AM18/	RLA File :03/94/040/00416/AM18/	Lic.No/Date:0310815213 17.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
N METHYL MORPHOLINE OXIDE 50% / IAL NMMO 50%	1 kg	1	MORPHOLINE	0.391 kg

RA may take appropriate action as per the decision of Norms Committee

549	**Case No.:24/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00594/AM18/	RLA File :05/23/040/00100/AM18/	Lic.No/Date:0510403698 17.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

550	**Case No.:103/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00673/AM18/	RLA File :05/23/040/00133/AM18/	Lic.No/Date:0510403699 17.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

551	**Case No.:104/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00674/AM18/	RLA File :05/23/040/00134/AM18/	Lic.No/Date:0510403700 17.08.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

552	**Case No.:14/6/82-ALC4/2017**	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Rejected**
	HQ File :01/82/050/00584/AM18/	RLA File :61/24/040/00002/AM18/	Lic.No/Date:6110001452 18.08.2017	

Decision : Committee considered case as per agenda and it was decided to reject the case as the frim has not mentioned import items in the advance authorization.

RA may take appropriate action as per the decision of Norms Committee

553	**Case No.:26/6/82-ALC4/2017**	Party Name:PRIMA CHEMICALS	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00596/AM18/	RLA File :08/24/040/00111/AM17/	Lic.No/Date:0810140809 21.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 29.08.2014 and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. Allowed in kg

	Qty.			
3-Methyl 5-Pyrazolone	1 kg	1	Aceto Acetic Methyl Ester	1.287 kg
		2	Hydrazine Hydrate (Purity 80%)	0.692 kg

RA may take appropriate action as per the decision of Norms Committee

554	**Case No.:56/6/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00626/AM18/	RLA File :03/94/040/00424/AM18/	Lic.No/Date:0310815301 22.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

555	**Case No.:54/6/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00624/AM18/	RLA File :03/94/040/00401/AM18/	Lic.No/Date:0310815308 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Tri Ethyl Phosphono Acetate	1 Kg.	1.	Tri Ethyl Phosphite	0.83 kg
		2.	Ethyl Chloro Acetate	0.700 kg

RA concerned may take further necessary action as per above decision of NC

556	**Case No.:55/6/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00625/AM18/	RLA File :03/94/040/00402/AM18/	Lic.No/Date:0310815309 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
N Hexyl Bromide (1-Bromo Hexane)	kg	1	Nacol 6-98 (1-Hexanol or N-Hexanol)	0.686 kg
		2	Liquid Bromine	0.545 kg

RA concerned may take further necessary action as per above decision of NC

557	**Case No.:64/6/82-ALC4/2017**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00634/AM18/	RLA File :03/94/040/00400/AM18/	Lic.No/Date:0310815307 22.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per

details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Tri Phenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.360 kg

RA concerned may take further necessary action as per above decision of NC

558	**Case No.:139/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00709/AM18/	RLA File :34/24/040/00117/AM18/	Lic.No/Date:3410043399 22.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 10.12.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
2-ETHYL HEXANOYL CHLORIDE (	kg	1	2-ETHYL HEXANOIC ACID	0.952 kg

RA concerned may take further necessary action as per above decision of NC

559	**Case No.:140/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00710/AM18/	RLA File :34/24/040/00118/AM18/	Lic.No/Date:3410043400 22.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 10.12.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
NEO DECANOYL CHLORIDE LIQUID	1 kg	1	VERSATIC ACID (NEO DECANOIC ACID) LIQUID	0.970 kg

RA may take appropriate action as per the decision of Norms Committee.

560	**Case No.:82/6/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00652/AM18/	RLA File :05/23/040/00203/AM18/	Lic.No/Date:0510403796 24.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

561	**Case No.:80/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00650/AM18/	RLA File :05/23/040/00178/AM18/	Lic.No/Date:0510403838 29.08.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

562	**Case No.:12/6/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00582/AM18/	RLA File :05/24/040/00210/AM18/	Lic.No/Date:0510403828 29.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

563	**Case No.:141/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00711/AM18/	RLA File :34/24/040/00119/AM18/	Lic.No/Date:3410043410 29.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 24/82 meeting dated 15.11.2012, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed kg
N-VALERYL CHLORIDE/ VALERYL CHLORIDE	1 kg	1	n-VALERIC ACID/ VALERIC ACID	0.891 kg

RA may take appropriate action as per the decision of Norms Committee.

564	**Case No.:142/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00712/AM18/	RLA File :34/24/040/00120/AM18/	Lic.No/Date:3410043416 30.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 3/82 meeting dated 02.05.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Iso Nonanoyl Chloride (Appearance: Clear Colourless Liquid)	1 kg	1	Iso Nonanoic Acid (Appearance: Clear colourless liquid)	0.942 kg

'RA may take appropriate action as per the decision of Norms Committee.

565	**Case No.:77/10/82-ALC4/2017**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00915/AM18/	RLA File :03/94/040/00298/AM18/	Lic.No/Date:0310815453 31.08.2017	

Decision : Committee considered case as per agenda and as per earlier decision taken by NC in its 6/82 meeting dated 13.06.2013, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export	S.No	Import Product	Quantity Allowed

	Quantity			
DI OCTYL ADIPATE (DOA)	1 kg	1	ADIPIC ACID	0.415 kg
		2	2 ETHYL HEXANOL	0.720 kg

'RA may take appropriate action as per the decision of Norms Committee.

566	**Case No.:71/10/82-ALC4/2017**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00909/AM18/	RLA File :03/94/040/00428/AM18/	Lic.No/Date:0310815443 31.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

567	**Case No.:81/6/82-ALC4/2017**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00651/AM18/	RLA File :05/23/040/00197/AM18/	Lic.No/Date:0510403879 31.08.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Alpha Picoline	1 kg	1	Denatured Ethyl Alcohol	3.90 kg
		2	Ammonia	0.90 kg
		3	Alumino Silicate Catalyst	0.004 kg

RA may take appropriate action as per the decision of Norms Committee

568	**Case No.:72/10/82-ALC4/2017**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00910/AM18/	RLA File :03/94/040/00421/AM18/	Lic.No/Date:0310815444 31.08.2017	Defer Date:25.07.2018
	Decision :Deferred for comments of TE			

569	**Case No.:28/6/82-ALC4/2017**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00598/AM18/	RLA File :31/83/040/00037/AM17/	Lic.No/Date:3110066857 31.08.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

570	**Case No.:68/10/82-ALC4/2017**	Party Name:HIKAL LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00906/AM18/	RLA File :03/94/040/00419/AM18/	Lic.No/Date:0310815476 01.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

571	**Case No.:145/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00715/AM18/	RLA File :34/24/040/00141/AM18/	Lic.No/Date:3410043436 01.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

572	**Case No.:146/6/82-ALC4/2017**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00716/AM18/	RLA File :34/24/040/00142/AM18/	Lic.No/Date:3410043435 01.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

573	**Case No.:29/6/82-ALC4/2017**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00599/AM18/	RLA File :31/83/040/00074/AM18/	Lic.No/Date:3110066858 02.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

574	**Case No.:80/10/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00918/AM18/	RLA File :03/94/040/00463/AM18/	Lic.No/Date:0310815516 04.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

575

Case No.:126/6/82-ALC4/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00696/AM18/	RLA File :03/95/040/00412/AM18/	Lic.No/Date:0310815551 05.09.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 20.03.2018 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amber Fleur	1 Kg.	1.	Myrcene 80%	0.90 kg
		2.	Methyl Ethyl Ketone	0.53 kg
		3.	Phosphoric Acid	0.025 kg

RA concerned may take further necessary action as per above decision of NC

576

Case No.:124/6/82-ALC4/2017	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File	RLA File	Lic.No/Date:0310815575	

:01/82/050/00694/AM18/	:03/95/040/00379/AM18/	06.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis for one time basis and no repeat is alowed.

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA concerned may take further necessary action as per above decision of NC

577

Case No.:66/10/82-ALC4/2017	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00904/AM18/	RLA File :03/94/040/00453/AM18/	Lic.No/Date:0310815637 08.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Coumarin	1 Kg.	1	Salicylaldehyde	1.09 kg

RA concerned may take further necessary action as per above decision of NC

578

Case No.:87/10/82-ALC4/2017	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00925/AM18/	RLA File :03/94/040/00422/AM18/	Lic.No/Date:0310815653 08.09.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed Kg
N Hexyl Bromide (1-Bromo Hexane)	1 kg	1	Nacol 6-98 (1-Hexanol or N-Hexanol)	0.686 kg
		2	Liquid Bromine	0.545 kg

RA concerned may take further necessary action as per above decision of NC

579

Case No.:26/10/82-ALC4/2017	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00864/AM18/	RLA File :03/94/040/00467/AM18/	Lic.No/Date:0310815663 11.09.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

580

Case No.:69/10/82-ALC4/2017	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File	RLA File	Lic.No/Date:0310815666	Defer

	:01/82/050/00907/AM18/	:03/94/040/00491/AM18/	11.09.2017	Date:25.07.2018
	Decision : Deferred for comments of TE			

581	**Case No.:84/6/82-ALC4/2017**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00654/AM18/	RLA File :05/24/040/00256/AM18/	Lic.No/Date:0510403979 11.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

582	**Case No.:37/10/82-ALC4/2017**	Party Name:ANUH PHARMA LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00875/AM18/	RLA File :03/94/040/00470/AM18/	Lic.No/Date:0310815681 12.09.2017	

Decision : Committee considered case as per agenda and as per earlier decision take by NC in its meeting No. 9/82 dated 20.10.2014 in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Erythromycin 11, 12 Carbonate	1 kg	Erythromycin Thiocyanate	1.22 kg Activity

RA may take appropriate action as per the decision of Norms Committee

583	**Case No.:29/10/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00867/AM18/	RLA File :03/94/040/00494/AM18/	Lic.No/Date:0310815736 13.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

584	**Case No.:28/10/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00866/AM18/	RLA File :03/94/040/00478/AM18/	Lic.No/Date:0310815739 13.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

585	**Case No.:144/6/82-ALC4/2017**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00714/AM18/	RLA File :34/24/040/00137/AM18/	Lic.No/Date:3410043470 13.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

586	**Case No.:30/10/82-ALC4/2017**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310815760	Defer

	:01/82/050/00868/AM18/	:03/94/040/00499/AM18/	14.09.2017	Date:25.07.2018
	Decision : Deferred for comments of TE			

587	**Case No.:11/6/82-ALC4/2017**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00581/AM18/	RLA File :52/24/040/00030/AM18/	Lic.No/Date:5210042380 22.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

588	**Case No.:33/10/82-ALC4/2017**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00871/AM18/	RLA File :03/94/040/00484/AM18/	Lic.No/Date:0310816004 27.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

589	**Case No.:90/10/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00928/AM18/	RLA File :03/94/040/00510/AM18/	Lic.No/Date:0310815976 27.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

590	**Case No.:32/10/82-ALC4/2017**	Party Name:INDO AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00870/AM18/	RLA File :03/94/040/00517/AM18/	Lic.No/Date:0310815999 27.09.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

591

Case No.:34/10/82-ALC4/2017	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00872/AM18/	RLA File :03/94/040/00448/AM18/	Lic.No/Date:0310816021 28.09.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 03.10.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
EDTA Ferric Ammonium - Liquid	1 Kg.	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.412 kg

RA concerned may take further necessary action as per above decision of NC

592	**Case No.:73/10/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**

HQ File :01/82/050/00911/AM18/	RLA File :03/94/040/00519/AM18/	Lic.No/Date:0310816015 28.09.2017	

Decision : In the light of earlier decision taken by NC in its meeting no. 33/82 dated 21.03.2013 and in the presence of the technical experts present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
62/0- Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	612.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg
		3	DIBUTYL SEBACATE NF	9.6 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 90 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
		6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
Potassium Chloride Extended	1 no. of	1	POTASSIUM	765.0 mg

Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	capsules		CHLORIDE USP	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy
		6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

593	**Case No.:35/10/82-ALC4/2017**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00873/AM18/	RLA File :03/94/040/00522/AM18/	Lic.No/Date:0310816049 29.09.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 26.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
2-PIPERIDINOETHANOL	1 Kg.	1	PIPERIDINE (PURITY 99% MIN)	0.694 kg

RA concerned may take further necessary action as per above decision of NC

594	**Case No.:91/10/82-ALC4/2017**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00929/AM18/	RLA File :03/94/040/00514/AM18/	Lic.No/Date:0310816040 29.09.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

595	**Case No.:21/10/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00859/AM18/	RLA File :08/24/040/00152/AM18/	Lic.No/Date:0810141063 03.10.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

596	**Case No.:51/10/82-ALC4/2017**	Party Name:MAGNOLIA LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310816056	Defer

	:01/82/050/00889/AM18/	:03/95/040/00514/AM18/	03.10.2017	Date:25.07.2018
	Decision : Deferred for comments of TE			

597	**Case No.:22/10/82-ALC4/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00860/AM18/	RLA File :08/24/040/00125/AM18/	Lic.No/Date:0810141062 03.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

598	**Case No.:54/10/82-ALC4/2017**	Party Name:UPL LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00892/AM18/	RLA File :03/95/040/00209/AM18/	Lic.No/Date:0310816060 03.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

599	**Case No.:76/10/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM18/	RLA File :03/94/040/00447/AM18/	Lic.No/Date:0310816105 04.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

600	**Case No.:79/10/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00917/AM18/	RLA File :03/94/040/00492/AM18/	Lic.No/Date:0310816163 05.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

601	**Case No.:82/10/82-ALC4/2017**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00920/AM18/	RLA File :03/94/040/00255/AM18/	Lic.No/Date:0310816194 06.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

602	**Case No.:81/10/82-ALC4/2017**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00919/AM18/	RLA File :03/94/040/00538/AM18/	Lic.No/Date:0310816195 06.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

603	**Case No.:86/10/82-ALC4/2017**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00924/AM18/	RLA File :03/94/040/00507/AM18/	Lic.No/Date:0310816201 06.10.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 05.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
CEFOTAXIME SODIUM STERILE	1 Kg.	1	CEFOTAXIME ACID	0.989 kg

RA concerned may take further necessary action as per above decision of NC

604	**Case No.:83/10/82-ALC4/2017**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00921/AM18/	RLA File :03/94/040/00534/AM18/	Lic.No/Date:0310816200 06.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

605	**Case No.:53/10/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00891/AM18/	RLA File :03/95/040/00521/AM18/	Lic.No/Date:0310816214 09.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

606	**Case No.:63/10/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00901/AM18/	RLA File :03/95/040/00519/AM18/	Lic.No/Date:0310816213 09.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Doxycycline Hyclate DR Tablets USP 100 MG	1 tablet	Doxycycline Hyclate USP	108.06 mg/100 mg tablet
Doxycycline Hyclate DR Tablets USP 150 MG	1 tablet	Doxycycline Hyclate USP	162.09 mg/150 mg tablet

RA may take appropriate action as per the decision of Norms Committee

607	**Case No.:78/10/82-ALC4/2017**	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:2/82-ALC4/2018	**Status:Deffered and Re-indexed**

		LIMITED,	16.05.2018	
	HQ File :01/82/050/00916/AM18/	RLA File :03/94/040/00542/AM18/	Lic.No/Date:0310816273 10.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

608	**Case No.:89/10/82-ALC4/2017**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00927/AM18/	RLA File :03/94/040/00545/AM18/	Lic.No/Date:0310816279 10.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

609	**Case No.:88/10/82-ALC4/2017**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00926/AM18/	RLA File :03/94/040/00537/AM18/	Lic.No/Date:0310816288 11.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
ETODOLAC	1 Kg.	1	7-Ethyl Tryptophol	0.8224 kg
		2	Methyl -3-Oxopentanoate	0.623 kg
		3	Methanol	1.65 kg

RA concerned may take further necessary action as per above decision of NC

610	**Case No.:52/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00890/AM18/	RLA File :03/95/040/00351/AM18/	Lic.No/Date:0310816306 11.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

611	**Case No.:20/10/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00858/AM18/	RLA File :08/24/040/00204/AM18/	Lic.No/Date:0810141147 12.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

612	**Case No.:38/10/82-ALC4/2017**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM18/	RLA File :03/95/040/00250/AM18/	Lic.No/Date:0310816323 12.10.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

613	**Case No.:39/10/82-ALC4/2017**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00877/AM18/	RLA File :03/95/040/00416/AM18/	Lic.No/Date:0310816340 12.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

614	**Case No.:56/10/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00894/AM18/	RLA File :03/95/040/00555/AM18/	Lic.No/Date:0310816402 17.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in Kg
OCTYLATED DIPHENYLAMINE (OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405 kg
		2	DI-ISOBUTYLENE	0.62 kg
		3	ACTIVATED CLAY	0.1 kg

RA concerned may take further necessary action as per above decision of NC

615	**Case No.:107/10/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00945/AM18/	RLA File :52/24/040/00037/AM18/	Lic.No/Date:5210042415 23.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

616	**Case No.:105/10/82-ALC4/2017**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00943/AM18/	RLA File :22/24/040/00046/AM18/	Lic.No/Date:2210015787 23.10.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 20.05.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowedin kg
Betamethasone Sodium Phosphate	1 kg	1	Betamethasone	0.78 kg
		2	Methanol	2.16 kg
		3	Acetone	1.25 kg

RA may take appropriate action as per the decision of Norms Committee

617	**Case No.:109/10/82-ALC4/2017**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**

	HQ File :01/82/050/00947/AM18/	RLA File :22/24/040/00045/AM18/	Lic.No/Date:2210015788 23.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

618	**Case No.:114/10/82-ALC4/2017**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00952/AM18/	RLA File :52/24/040/00040/AM18/	Lic.No/Date:5210042419 23.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

619	**Case No.:85/10/82-ALC4/2017**	Party Name:FLAGSHIP BIOTECH INTERNATIONAL PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00923/AM18/	RLA File :03/94/040/00536/AM18/	Lic.No/Date:0310816449 24.10.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

620	**Case No.:92/10/82-ALC4/2017**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00930/AM18/	RLA File :03/94/040/00570/AM18/	Lic.No/Date:0310816448 24.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed
FLUTICASONE LOTION 0.05% (Pack 30 ML)	Packs	Fluticasone Propionate USP	0.0153 gm/30 ml pack
FLUTICASONE LOTION 0.05% (Pack 60 ML) (	Packs	Fluticasone Propionate USP	0.0306 gm/60 ml pack

RA concerned may take further necessary action as per above decision of NC

621	**Case No.:45/10/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00883/AM18/	RLA File :03/95/040/00573/AM18/	Lic.No/Date:0310816447 24.10.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 20.02.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
ISO EUGENOL	1 kg	1	CLOVE LEAF OIL	1.51 kg
		2	RUTHENIUM(III) 2,4	0.001 kg

			PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee

622

Case No.:46/10/82-ALC4/2017	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00884/AM18/	RLA File :03/95/040/00526/AM18/	Lic.No/Date:0310816517 25.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed in kg
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128
		2	CELITE	0.100
		3	ETHYL ACETATE	0.86
		4	METHYLENE CHLORIDE	2.26
		5	SODIUM SULPHATE ANHYDROUS	1.00
		6	TETRA BUTYL AMMONIUM BROMIDE	0.10
		7	4-CHLORO BUTYRL CHLORIDE	1.02
		8	POTASSIUM HYDROXIDE	1.15
		9	S(+)-2-AMINOBUTYRAMIDE HCL	0.95

RA concerned may take further necessary action as per above decision of NC

623

Case No.:47/10/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00885/AM18/	RLA File :03/95/040/00520/AM18/	Lic.No/Date:0310816512 25.10.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

624

Case No.:44/10/82-ALC4/2017	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00882/AM18/	RLA File :03/95/040/00527/AM18/	Lic.No/Date:0310816564 26.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity

				allowed in kg
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128
		2	CELITE	0.10
		3	ETHYL ACETATE	0.86
		4	METHYLENE CHLORIDE	2.26
		5	SODIUM SULPHATE ANHYDROUS	1.00
		6	TETRA BUTYL AMMONIUM BROMIDE	0.10
		7	4-CHLORO BUTYRL CHLORIDE	1.02
		8	POTASSIUM HYDROXIDE	1.15
		9	S(+)-2-AMINOBUTYRAMIDE HCL	0.95

RA concerned may take further necessary action as per above decision of NC

	Case No.:43/10/82-ALC4/2017	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00881/AM18/	RLA File :03/95/040/00560/AM18/	Lic.No/Date:0310816575 27.10.2017	

625 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed Kg
Beclomethasone Dipropionate Tech. Spec.: Pharmacopeial Grade	1 kg	-BETA,11-BETA-EPOXY-17-ALPHA,21-DIHYDROXY-16-BETA-METHYLENEPREGNA-1,4-DIENE-3,20-DIONE Alternative Name: DB11; (9beta,11beta,16beta)-17,21-dihydroxy-16-methyl-9,11-epoxypregna-1,4-diene-3,20-dione	0.88 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:40/10/82-ALC4/2017	Party Name:SUPRIYA LIFESCIENCE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00878/AM18/	RLA File :03/95/040/00537/AM18/	Lic.No/Date:0310816651 31.10.2017	

626 **Decision :** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed in Kg
MECOBALAMINE JP	1 kg	VITAMIN B12EP/USP	0.95 kg

RA concerned may take further necessary action as per above decision of NC

627	**Case No.:42/10/82-ALC4/2017**	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00880/AM18/	RLA File :03/95/040/00575/AM18/	Lic.No/Date:0310816645 31.10.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Doxycycline Hyclate DR Tablets USP 150 MG	1 tablet	Doxycycline Hyclate USP	162.09 mg/150 mg tablet

RA may take appropriate action as per the decision of Norms Committee

628	**Case No.:112/10/82-ALC4/2017**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00950/AM18/	RLA File :24/24/040/00028/AM18/	Lic.No/Date:2410042298 01.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Import items	Quantity allowed in Kg
CRUDE METHYL METHACRYLATE MONOMER	1 kg	ACRYLIC PLASTIC STRIPS / OFFCUTS & ACRYLIC PLASTIC SCRAP (CTSH NO. 39159030)	1.10 kg

RA concerned may take further necessary action as per above decision of NC

629	**Case No.:64/10/82-ALC4/2017**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

630	**Case No.:57/10/82-ALC4/2017**	Party Name:ZIM LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00895/AM18/	RLA File :03/95/040/00601/AM18/	Lic.No/Date:0310816777 02.11.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 19.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed

Azithromycin for oral suspension 200 mg	1 kg	1	Azithromycin IP / USP	79.415 gm/per kg of export product

RA concerned may take further necessary action as per above decision of NC

631

Case No.:62/10/82-ALC4/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00900/AM18/	RLA File :03/95/040/00473/AM18/	Lic.No/Date:0310816784 03.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
CYCLOPENTYL BROMIDE	1 kg	1	CYCLOPENTENE	0.57 kg
		2	HYDROBROMIC ACID 48%	1.49 kg

RA concerned may take further necessary action as per above decision of NC

632

Case No.:84/10/82-ALC4/2017	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00922/AM18/	RLA File :31/83/040/00087/AM18/	Lic.No/Date:3110066903 07.11.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

633

Case No.:61/10/82-ALC4/2017	Party Name:P.K. PHARMATECH PVT LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00899/AM18/	RLA File :03/95/040/00600/AM18/	Lic.No/Date:0310816851 07.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
CEFUROXIME AXETIL AMORPHOUS	1 kg	1	D-7 Amino Cephalosporanic Acid (D-7ACA)	0.625
		2	Chlorosulhponyl Isocynate(CSIC)	0.53
		3	(Z)-2 Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.54
		4	N N Dimethyl Acetamide	1.62
		5	Acetone	5.07
		6	Methanol	2.11
		7	Methylene Chloride	1.58
		8	Sodium Carbonate	0.125
		9	Acetoxy ethly Bromide(AEB)	0.59
		10	Ethyl Acetate	0.043
		11	Cyclohexane	1.10

RA may take appropriate action as per the decision of Norms Committee

634	**Case No.:23/10/82-ALC4/2017**	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00861/AM18/	RLA File :08/24/040/00159/AM18/	Lic.No/Date:0810141272 08.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

635	**Case No.:36/10/82-ALC4/2017**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00874/AM18/	RLA File :03/95/040/00613/AM18/	Lic.No/Date:0310816889 08.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

636

Case No.:48/10/82-ALC4/2017	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00886/AM18/	RLA File :03/95/040/00161/AM18/	Lic.No/Date:0310816925 09.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Sorbitan Mono Stearate	1 kg	1	Sorbitol 70% Solution	0.484 kg
		2	Stearic Acid	0.634 kg

RA may take appropriate action as per the decision of Norms Committee

637

Case No.:31/10/82-ALC4/2017	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00869/AM18/	RLA File :03/95/040/00634/AM18/	Lic.No/Date:0310816926 09.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Import items	Qty. Allowed
Doxycycline Hyclate DR Tablets USP 50 MG	1 tablet	Doxycycline Hyclate USP	54.03 mg/50 mg tablet
Doxycycline Hyclate DR Tablets USP 100 MG	1 tablet	Doxycycline Hyclate USP	108.06 mg/100 mg tablet

RA may take appropriate action as per the decision of Norms Committee

638

Case No.:24/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00862/AM18/	RLA File :08/24/040/00224/AM18/	Lic.No/Date:0810141289 10.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
ATORVASTATIN CALCIUM	1 kg	1	(4R,CIS) 1,1-DIMETHYLETHYL-6CYANOMETHYL--2,2-DIMETHYL-1, 3-DIOXANE-4-ACETATE	0.708 kg
		2	IPA (ISO PROPYL ALCOHOL)	1.38 kg
		3	METHANOL	7.00 kg

RA may take appropriate action as per the decision of Norms Committee

639

Case No.:106/10/82-ALC4/2017	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00944/AM18/	RLA File :22/24/040/00057/AM18/	Lic.No/Date:2210015803 10.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Fexofenadine Hydrochloride	1 kg	1	Dimethyl Sulfoxide	1.12
		2	Toluene	6.80
		3	Methanol	4.00
		4	1,2 dimethoxyethane	1.12
		5	Sodium Borohydride Powder	0.332
		6	Methylene Chloride	3.00
		7	Acetone	2.21
		8	Isopropyl Alcohol	1.93

RA may take appropriate action as per the decision of Norms Committee

640

Case No.:6/10/82-ALC4/2017	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00844/AM18/	RLA File :31/83/040/00102/AM18/	Lic.No/Date:3110066912 13.11.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

641

Case No.:50/10/82-	Party Name:NANDOLIA	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2017	ORGANIC CHEMICALS PVT.LTD	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00888/AM18/	RLA File :03/95/040/00459/AM18/	Lic.No/Date:0310817015 13.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

642	**Case No.:3/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00841/AM18/	RLA File :03/95/040/00395/AM18/	Lic.No/Date:0310816996 13.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

643	**Case No.:10/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00848/AM18/	RLA File :03/95/040/00429/AM18/	Lic.No/Date:0310816994 13.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

644	**Case No.:11/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00849/AM18/	RLA File :03/95/040/00503/AM18/	Lic.No/Date:0310817005 13.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

645	**Case No.:12/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00850/AM18/	RLA File :03/95/040/00472/AM18/	Lic.No/Date:0310816995 13.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

646	**Case No.:4/10/82-ALC4/2017**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00842/AM18/	RLA File :08/24/040/00223/AM18/	Lic.No/Date:0810141315 14.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in gm/tablet
MESALAMINE DELAYED RELEASE TABLETS 1.2 GRAM (ACTIVE INGREDIENT :	1 Number	1	MESALAMINE USP	1.224 gm/tablet
		2	MAGNESIUM STEARATE NF	0.013 gm/tablet
		3	SODIUM STARCH GLYCOLATE NF	0.012 gm/tablet
		4	HYPEROMELLOSE 15 CPS	0.030 gm/tablet

MESALAMINE USP - NET WEIGHT 114494.83 KGS)			USP	
		5	MICROCRYSTALLINE CELLULOSE (AVICEL PH200) NF	0.018 gm/tablet
		6	METHACRYLIC ACID COPOLYMER (EUDRAGIT S 100) NF	0.0345 gm/tablet
		7	METHACRYLIC ACID COPOLYMER (EUDRAGIT L 100) NF	0.0185 gm/tablet
		8	TALC USP	0.011 gm/tablet

RA may take appropriate action as per the decision of Norms Committee

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Case No.:5/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00843/AM18/	RLA File :08/24/040/00221/AM18/	Lic.No/Date:0810141314 14.11.2017	

Decision : In the light of earlier decision taken by NC in its 8/82 meeting dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Colistimethate for Injection USP 150 mg (each vial contains colistimethate sodium USP equivalent to 150 mg colistine base activity)	1 vial	1.	Colistimethate Sodium USP	403.85 mg/vial
		2	10ML 22MM BD, TYPE I CLEAR GLASS VIAL (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 5%)	Relevant as er packing policy
		3	RUBBER STOPPER 20MM LYO RTU, C1419 6720GC6GV3G (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%)	Relevant as er packing policy

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:14/10/82-ALC4/2017	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00852/AM18/	RLA File :08/24/040/00222/AM18/	Lic.No/Date:0810141313 14.11.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

649

Case No.:100/10/82-ALC4/2017	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00938/AM18/	RLA File :05/24/040/00355/AM18/	Lic.No/Date:0510404608 15.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM STERILE (8:1) FOR INJECTION	1 kg	1	PIPERACILLIN ACID (INTERMEDIATE)	0.891 kg
		2	TAZOBACTAM ACID (INTERMEDIATE)	0.109 kg

RA concerned may take further necessary action as per above decision of NC

650

Case No.:103/10/82-ALC4/2017	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00941/AM18/	RLA File :05/24/040/00356/AM18/	Lic.No/Date:0510404609 15.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in Kg
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON STERILE)	0.655 kg

RA concerned may take further necessary action as per above decision of NC

651

Case No.:101/10/82-ALC4/2017	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
HQ File :01/82/050/00939/AM18/	RLA File :05/24/040/00347/AM18/	Lic.No/Date:0510404614 16.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Di Isononyl Phthalate (DINP)	1 kg	1	Phthalate Anhydride	0.355 kg
		2	Iso Nonyl Alcohol	0.726 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.:59/10/82-ALC4/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00897/AM18/	RLA File :03/95/040/00664/AM18/	Lic.No/Date:0310817118 16.11.2017	Defer Date:25.07.2018

Decision : Deferred for comments of TE

653	**Case No.:60/10/82-**	Party Name:YASHO	Meet No/Date:2/82-	**Status:Deffered**

	ALC4/2017	INDUSTRIES PVT.LTD.	ALC4/2018 16.05.2018	**and Re-indexed**
	HQ File :01/82/050/00898/AM18/	RLA File :03/95/040/00663/AM18/	Lic.No/Date:0310817116 16.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

654	**Case No.:97/10/82-ALC4/2017**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00935/AM18/	RLA File :31/83/040/00110/AM18/	Lic.No/Date:3110066918 22.11.2017	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 22.03.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATAYLYST	0.001 kg

RA concerned may take further necessary action as per above decision of NC

655	**Case No.:99/10/82-ALC4/2017**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00937/AM18/	RLA File :05/24/040/00351/AM18/	Lic.No/Date:0510404677 22.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in packs
Brinex (Brinzolamide Ophtalmic Suspension 1%) 5ml (containing net content of bulk drug 441.350 Gram)	Packs	1	Brinzolamide	0.0525gm/ pack

RA concerned may take further necessary action as per above decision of NC

656	**Case No.:25/10/82-ALC4/2017**	Party Name:ATUL LIMITED,	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status: Approved**
	HQ File :01/82/050/00863/AM18/	RLA File :08/24/040/00208/AM18/	Lic.No/Date:0810141365 24.11.2017	

Decision : Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as applied by the firm under para 4.7 of HBP .

The committee allowed the above norms for one time basis and no repeat norms is allowed
RA may take appropriate action as per the decision of Norms Committee.

657	**Case No.:98/10/82-ALC4/2017**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310817326	Defer

	:01/82/050/00936/AM18/	:03/95/040/00532/AM18/	27.11.2017	Date:25.07.2018
	Decision : Deferred for comments of TE			

658	**Case No.:15/10/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00853/AM18/	RLA File :04/24/040/00168/AM18/	Lic.No/Date:0410163749 29.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

659	**Case No.:17/10/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00855/AM18/	RLA File :04/24/040/00167/AM18/	Lic.No/Date:0410163748 29.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

660	**Case No.:18/10/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00856/AM18/	RLA File :04/24/040/00165/AM18/	Lic.No/Date:0410163746 29.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

661	**Case No.:19/10/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00857/AM18/	RLA File :04/24/040/00166/AM18/	Lic.No/Date:0410163747 29.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

662	**Case No.:117/10/82-ALC4/2017**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:2/82-ALC4/2018 16.05.2018	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00955/AM18/	RLA File :03/95/040/00707/AM18/	Lic.No/Date:0310817452 30.11.2017	Defer Date:25.07.2018
	Decision : Deferred for comments of TE			

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